Corrigendum to Invitation for Expression of Interest for GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This Corrigendum is being issued in reference to the Form G dated 10.09.2026 Published in the matter of GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED (CIN: U74999DL2020FTC368645, PAN: AA1CG4822F) , undergoing Corporate Insolvency Resolution Process, published in the following newspapers:

i. Financial Express – English, Delhi Edition
ii. Jansatta – Hindi, Delhi Edition
iii. Jaipur Mahanagr Times – Hindi, Alwar Edition
iv. Indian Express – English, Jaipur Edition
v. Free Press Journal – English, Indore Edition
vi. Swadesh – Hindi, Satna Edition

S.no	Particulars	Original Details	Modified Details
10.	Last date for receipt of expression of interest	17-09-2026	27-09-2026
11.	Date of issue of provisional list of prospective resolution applicants	19-09-2026	29-09-2026
12.	Last date for submission of objections to provisional list	21-09-2026	01-10-2026
13.	Date of issue of final list of prospective resolution applicants	22-09-2026	02-10-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23-09-2026	03-10-2026
15.	Last date for submission of resolution plans	03-10-2026	13-10-2026

SD/-

Date: 18.09.2026
Place: New Delhi

Manoj Kumar Anand
Resolution Professional in the matter of
GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED
IP Registration No: -IBBI/IPA-001/IP-P00084/2017-18/10180
Registered address; 2, Community Centre, 3rd Floor,
(Near PVR/McDonald), Naraina, New Delhi-110028
E-mail id: gigacirp2025@gmail.com

(Continued from previous page...)

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
SMART HORIZON CAPITAL ADVISORS PVT. LTD. **SMART HORIZON CAPITAL ADVISORS PRIVATE LIMITED** B/908, Western Edge II, Kanakia Space, Behind Metro Mall, off Western Express Highway, Magathane, Borivali East, Mumbai – 400066, Maharashtra, India. **Tel. No.:** 022-28706822 **E-mail:** director@shcapl.com **Investors Grievance e-mail:** investor@shcapl.com **Contact Person:** Mr. Parth Shah **Website:** www.shcapl.com **SEBI Registration Number:** INM000013183	**BIGSHARE SERVICES PRIVATE LIMITED** Office No. S6- 2, 6th Floor Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves, road, Andheri (East), Mumbai-400 093. **Tel. No.:** 022 – 6263 8200 **E-mail:** ipo@bigshareonline.com **Investors Grievance e-mail:** investor@bigshareonline.com **Website:** www.bigshareonline.com **Contact Person:** Mr. Asif Sayyed **SEBI Registration No.:** INR000001385	UNITEC UNITEC FIBRES LIMITED **UNITEC FIBRES LIMITED** **Ms. Disha Vijay Rane,** Company Secretary and Compliance Officer Bldg No 8 Flat No 3, Oshiwara Mahda Complex Andheri (W), Mumbai-400053, Maharashtra, India. **Tel. No.:** +91-8657019917 **Email:** investors@unitecfibres.com **Website:** https://unitecfibres.in/ Investors can contact the Company Secretary and Compliance Officer or the Registrar to the Issue in case of any pre- Issue or post- Issue related grievances, grievances including non-receipt of letters of allotment, non-credit of allotted equity shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Issue related queries and for redressal of complaints, investors may also write to the BRLM.

AVAILABILITY OF RED HERRING PROSPECTUS AND ABRIDGED PROSPECTUS: Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein, before applying in the Issue. Full copy of the Red Herring Prospectus will be available at the website of SEBI at www.sebi.gov.in; the website of Stock Exchange at www.bseindia.com, the website of BRLM at www.shcapl.com and website of Company at https://unitecfibres.in/

AVAILABILITY OF BID-CUM-APPLICATION FORMS: Bid-Cum-Application forms can be obtained from the Company: Unitec Fibres Limited, Book Running Lead Manager: Smart Horizon Capital Advisors Private Limited. Application Forms can also be obtained from the Stock Exchange and list of SCSBs available on the website of SEBI at www.sebi.gov.in and website of Stock Exchange at www.bseindia.com.

APPLICATION SUPPORTED BY BLOCKED AMOUNT (ASBA): All investors in this Issue have to compulsorily apply through ASBA. The investors are required to fill the ASBA form and submit the same to their banks. The SCSB will block the amount in the account as per the authority contained in ASBA form. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund.

For more details on the issue process and how to apply, please refer to the details given in application forms and abridged prospectus and also please refer to the chapter *"Issue Procedure"* on page 348 of the Red Herring Prospectus

BANKER TO THE ISSUE: Kotak Mahindra Bank Limited

Syndicate member: Shreni Shares Limited

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For UNITEC FIBRES LIMITED
Sd/-
Virander Behl
Designation: Managing Director
DIN: 01322448

Date: September 17, 2026
Place: Mumbai, Maharashtra

UNITEC FIBRES LIMITED is proposing, subject to market conditions and other considerations, public Issue of its Equity Shares and has filed the Red Herring Prospectus with the Registrar of Companies, Mumbai at Maharashtra on September 17, 2026. The Red Herring Prospectus is available on the website of the Book Running Lead Manager at www.shcapl.com the website of the BSE i.e., www.bseindia.com and website of our Company at https://unitecfibres.in/

Investors should note that investment in equity shares involves a high degree of risk. For details, investors should refer to and rely on the Red Herring Prospectus, including the section titled *"Risk Factors"* on page 27 of the Red Herring Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the U.S. Securities Act ("the Securities Act") or any state securities laws in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S, persons" (as defined in Regulations under the securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act of 1933.

AdBaaz

KOTAK MAHINDRA BANK LIMITED

DEMAND NOTICE

Registered Office: 27BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051
Branch Office: Plot No. 7, Sector – 125,Noida (UP) - 201313

The below borrower(s) had availed loan from the lender mentioned hereunder which has been assigned to Kotak Mahindra Bank Ltd. Due to default, the loan is classified as NPA. Notice u/s 13(2) was issued at the last known address but unserved; thus published as alternate service under Rule 3(1) of the Security Interest (Enforcement) Rules, 2002.

S. No.	Borrower(s)/Loan A/c No	Name of Lender, Date of Assignment, Demand Date & Amount
1.	Mr. Vipin, Mrs.Ragini Shukla A/c: 06000008834	PCHFL MG (Dec-24), 28.12.2024 04.12.2025, Rs.261466.26

Mortgaged Property Description : All that piece and parcel of proposed residence situated at plot on Khasra NO. 339 (MIN), Gram Daud Nagar, Ward- Faizullaganj, Lucknow Under Bounded North: Raasta 16 Feet Wide South: Plot Of Smt. Meenu Dubey East: Others Property. West: Plot Of Shradhya Shukla. Area Statement : Plot Area : 500 Sq. Ft., covered area on Ground Floor 400 Sq. Ft. Munity: 100 Sq. Ft, **Mortgagor Name: Mr. Vipin**

You are called upon to pay the above dues with applicable interest within 60 days of this notice. Failing this, the Bank shall proceed under the SARFAESI Act to enforce the secured asset. Under Sec.13 (8), you may redeem the secured asset within the permitted period. Under Sec.13 (13), you are prohibited from transferring the secured asset by sale, lease, or otherwise without Bank's prior consent.

Date: 18.09.2026
Place: Uttar Pradesh

For Kotak Mahindra Bank Limited
Authorized Officer

Ummeed Housing Finance Pvt. Ltd

Registered office at: Unit 2009-14,20th Floor, Magnum Global Park, Golf Course Extension Road,Sec-58, Gurugram (Haryana)-122011
CIN:U65922HR2016PTC057984.

NOTICE FOR REMOVABLE OF HOUSE HOLD ARTICLE

Notice is hereby given to the public in general and in particular to the borrower (s)/co-borrower (s) and guarantor (s) whose details are given in below mentioned that the below described immovable property mortgaged/charged to the secured creditor the physical possession of which have been taken on 16.09.2026 by the authorised officer of M/S UMMEED HOUSING FINANCE PVT. LIMITED

Details of the Secured Asset	Property Description
1. BEENA W/O DINDAYAL (BORROWER) 2. DINDAYAL S/O GANESHI LAL (CO-BORROWER) BOTH ABOVE RESIDING AT- VILLAGE -JAVA (183) NEAR TEMPLE BO CHARKHI DADRI, DIST-BHIWANI 127310 3. PARVESH SINGH S/O JAI SINGH (GUARANTOR) RESIDING AT- DHOLI (40) MAHENDRAGARH HARYANA-123029 LAN NO. LXMNG03622-230020469 & LXBWN04623-240031893 LOAN AGREEMENT DATE: 14-NOV-22 & 27-DEC-23 LOAN AMOUNT. RS.300,000/- + RS.125,000/-	ALL THAT PART AND PARCEL OF PROPERTY MEASURING 69.12 SQ.YDS. APPROX SITUATED AT-UNDER LAL DORA OLD ABADI OF VILLAGE JAWA TEHSIL & DISTRICT CHARKHI DADRI HARYANA. VIDE SALE DEED NO.5557 DATED 09/01/2018 BOUNDED AS EAST: HOUSE OF MAHENDER WEST: HOUSE OF SAMER NORTH: HOUSE OF RAJERAM SOUTH: HOUSE OF RAMFAL

We hereby informing you to remove your belongings/Household articles from the above said premises within 30 days from the date of receipt of this notice and well before to inform to us in written communication when you willing to remove your household articles on receipt of such notice in any mode within schedule time, failing which Ummeed Housing Finance shall not be responsible for any loss or damage or stolen whatsoever and same will be disposed of/sold on "As is where is", As is what is", and "Whatever there is" basis as per provisions of law to the proposed highest successful bidder/s.

Place: Gurugram, Haryana
Date: 18.09.2026

Authorized Officer
Customer Help line No.1800-2026-127
M/s Ummeed Housing Finance Pvt. Ltd.

[Rule – 8(1)] POSSESSION NOTICE

Registered and Corporate Office: YES BANK House, Off Western Express Highway, Santacruz East, Mumbai – 400055 India. **Website:** www.yesbank.in

Whereas The undersigned being the Authorized Officer of **YES BANK Limited** under the Securitization& Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a demand notice dated **22 June 2026** calling upon **(1) M/S Shubham Enterprises (Borrower)(2) Mr. Shubham Gupta (Mortgagor, Guarantor) (3Mr Arvind Gupta (Guarantor & Proprietor)** to repay the amount mentioned in the said notice being **Rs. 1,01,65,938.31/- (Rs. One Crore One Lakh Sixty Five Thousand Nine Hundred Thirty Seven Only) as on 12-June-2026** together with further interest and other charges thereon, within 60 days from the date of receipt of the said notice The Borrower and Guarantors having failed to repay the fullamount, notice is hereby given to the Borrower, Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on the **17 day of 09 of the year 2026.**

The Borrower and Guarantors in particular and the public in general is hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the charge of YES BANK Limited for balance outstanding amount of **Rs. 1,01,65,938.31/- (Rs. One Crore One Lakh Sixty Five Thousand Nine Hundred Thirty Seven Only) as on 12-June-2026**, and interest and costs thereon.

The Borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

Description of the mortgaged property	Mortgagor
House No 2/2 Plot No 15 Meerganj Mohalla Chowk Pargana & Tehsil Sadar Prayagaj. Boundaries: East- 6.00 ft Wide Gali, West- G.T Road, North- 25 F.T Wide Road, South- House of Late Subhash Sachdeva And Madhusudan Agarwal	Shubham Gupta S/o Arvind Gupta

Date:18-09-2026
Place: Allahabad

YES BANK LMITED,
Authorized Officer

HDFC BANK

We understand your world

HDFC Bank Ltd., HDFC Bank House, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013 • Branch Office : HDFC Bank Ltd. (WBO) (1st Floor, 58, Sardar Patel Marg, Civil Lines, Prayagraj (Allahabad) U.P. Pin-211003

DEMAND NOTICE

A notice is hereby given that the following borrowers have defaulted in the repayment of principal and payment of interest of credit facilities obtained by them from the Bank and said facilities have classified as Non-performing assets by the Bank. The Notice were issued to them under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act. 2002 on their last know address however as such they are hereby informed by way of public notice about the same as few notices have returned undelivered/ unclaimed.

Name of Borrowers & Co-borrowers/ Mortgagor	Schedule of Immovable Property & Security
1. M/s Target With Alok (Borrower) Through Its Proprietor Mr. Alok Singh Address At.-Ground Floor B-101, Shyam Pusp 21/3A, Clive Road, Uttar Pradesh, India, 211001 **2. Mr. Alok Kumar Singh (Co-borrower & Mortgagor) S/o Narendra Pratap Singh** Address At: -406 Chautha Floor, Ananda Palms, Civil Lines, Prayagraj, Uttar Pradesh, 211001 **3. Mrs. Anju Singh (Co-borrower) C/o Mr. Alok Kumar Singh** 406 Chautha Floor, Ananda Palms, Civil Lines, Prayagraj, Uttar Pradesh, 211001	Flat No.1101 At 11th Floor, Ananda Palms, Part Of Free Hold Site No.19a/2, Thornhill Road (nasirpur Bakhtiyara), Pargana & Tehsil Sadar, District- Prayagraj Measuring Build Up Area 200.57 Sqm. And Carpet Area 122.14 Sqm., Super Built Up Area 2530 Sq.ft i.e., 235.04 Sqm. (Property Owned By Mr Alok Singh) Bounded As Below: East : Open Setback, West : Open Setback, North : Open Space Thereafter Part of Flat No.1003 ,1004 of 11th Floor, South : Open Setback

Loan No./ Loan Product	Date of Notice	Outstanding as per 13(2)
86428928 Loan Against property	31-Aug-2026 Date of NPA : 05/08/2026	Rs. 1,09,56,206.00/- (Rupees One Crore Nine Lakh Fifty-Six Thousand Two Hundred Six Only)

The Steps are being taken for substituted service of the notice. The above borrowers, co-borrowers and for their guarantors (where ever applicable) are advised to make the payments of outstanding within 60 days from the date of the publication of this notice failing which further steps will be taken as per the provision of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The borrowers attention is invited to provisions of Sub-section(8) of the Section 13 of the Act, in respect of the available, to redeem the secured assets.

Date: 18-09-2026, Place: Prayagraj, U.P.

For HDFC Bank Ltd., Authorised Officer

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SYNERGYBYTE INFOTAINMENT PVT.LTD

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	**Synergybyte Infotainment Private Limited**
2.	Date of incorporation of Corporate Debtor	24.09.2015
3.	Authority under which Corporate Debtor is incorporated / registered	ROC- Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U72100HR2015PTC056765
5.	Address of the registered office and principal office (if any) of Corporate Debtor	WeWork Platina Tower, MG Road, Shivaji Nagar, Gurgaon Haryana, India - 122001
6.	Insolvency commencement date in respect of Corporate Debtor	16.09.2026
7.	Estimated date of closure of insolvency resolution process	15.03.2027
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Pooja Gupta IBBI Regn. No. IBBI/IPA-001/IP-P-02937/2025-2026/14513
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: House No. 1419, First Floor, Sector 44-B, Chandigarh 160047 Email:ippoojagupta.chd@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: D-253, 7th Floor, Phase 8A, Sector 75, Industrial Area, Mohali - 160055, Punjab Email: cirp.synergybyte@gmail.com
11.	Last date for submission of claims	30.09.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal Chandigarh Bench- I have ordered the commencement of a corporate insolvency resolution process of SYNERGYBYTE INFOTAINMENT PRIVATE LIMITED on 16.09.2026

The creditors of SYNERGYBYTE INFOTAINMENT PRIVATE LIMITED are hereby called upon to submit their claims with proof on or 30.09.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pooja Gupta
IRP in the matter of SYNERGYBYTE INFOTAINMENT PRIVATE LIMITED
IBBI Reg. No. IBBI/IPA-001/IP-P-02937/2025-2026/14513
AFA valid upto 30.06.2027
Address: D-253, 7th Floor, Phase- 8A, Sector 75, Industrial Area, Mohali-160055, Punjab
Email: cirp.synergybyte@gmail.com

Date: 18.09.2026
Place: Chandigarh

PUBLIC NOTICE

FOR THE ATTENTION OF THE CREDITORS AND OTHER STAKEHOLDERS OF M/S. KRRISH REALTECH PRIVATE LIMITED (UNDER CIRP)

This is to inform that the Hon'ble National Company Law Tribunal (NCLT), New Delhi Bench-III, vide order in CP No. IB-72/ND/2026 dated 10.08.2026 has admitted the application for initiation of Corporate Insolvency Resolution Process (CIRP) of **M/s. Krrish Realtech Private Limited ("Corporate Debtor")** under the provisions of Insolvency and Bankruptcy Code, 2016 ("IBC") read with the rules and regulations made thereunder and has appointed M/s. Waterfall Insolvency Professionals Private Limited through Mr. Gaurang Shah as the Designated Director i.e. the undersigned as the Interim Resolution Professional ("IRP") of the Corporate Debtor. As per Regulation 6 of Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations), the IRP had published the public announcement in requisite Form A on 13.08.2026 in the two newspapers viz Financial Express (English) and Jansatta (Hindi), NCR Edition.

This is to further inform that pursuant to Google's policies, the process email ID for the purpose of IBC and Regulations thereunder viz. "rp.krrishrealtech@gmail.com" of **"Krrish Realtech Private Limited (under CIRP)"** has been disabled with effect from 8th September 2026, and the undersigned has filed complaint/appeal for restoration of said email ID. To avoid any inconvenience to all stakeholders the undersigned has created new process email id.

This is to further inform all creditors, vendors, stakeholders, and the general public that the process email address under IBC for "Krrish Realtech Private Limited (under CIRP)" has been changed as follows.

- **Previous Process Email ID:** rp.krrishrealtech@gmail.com
- **New Process Email ID :** krrishrealtech.rp@gmail.com

All future correspondence, official communications and statutory documents must be sent exclusively to the new process Email ID as mentioned above.

Kindly update your records accordingly.

For Krrish Realtech Private Limited (Under CIRP)
M/s. Waterfall Insolvency Professionals Private Limited
Resolution Professional
IBBI Reg. no.: IBBI/IPE-0022/IPA-1/2022-2023/50016
AFA : AA1/50016/02/311226/20083 valid up to 31.12.2026
Through Gaurang Chhotalal Shah, Designated Director.

UMMEED HOUSING FINANCE PVT. LTD

Registered office at: Unit 2009-14,20th Floor, Magnum Global Park, Golf Course Extension Road,Sec-58, Gurugram (Haryana)-122011
CIN: U65922HR2016PTC057984.

SECOND SUBSEQUENT SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction for Second Subsequent Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 under Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s)/co-borrowers/ guarantor(s) that the below described immovable property mortgaged/charged to the secured creditor, the physical possession of which has been taken on **06.07.2025** by the Authorised Officer of **M/s Ummeed Housing Finance Pvt. Limited** (Secured Creditor). The secured/ mortgaged assets will be sold **"as is where is", "as is what is", and "whatever there is"** basis through e-auction.

It is hereby informed to general public that we are going to conduct public e-auction through- **https://www.bankeauctions.com**

Property Description: All that part and parcel of property having land measuring area 80 sq. yds., i.e. 3 Marle, its 3/204 share of 10 Kanal 4 Marle, Kitte 3, Khewat No. 2322, situated at Mauza Gohana, Kabir Basti under Line Nagar Palika, District Sonipat, Haryana. Bounded as: East: House of Satbir; West: Gali; North: Plot of Sanjay; South: Plot of Satbir.

S. N.	Borrower/s & Guarantor/s Name & Address	Date & Time of Auction / Last Date of Submission of EMD / Date & Time of the Property Inspection	Reserve Price / EMD of the Property / Bid Increment
1.	**1. Pawan Kumar S/o Kalu Ram (Borrower), 2. Suman W/o Pawan Kumar (Co-Borrower) Both above residing at-** Ahar 58, Ahar, Panipat, Haryana – 132107. **LAN No.: LXSON02925-260051246** **Loan Agreement Date: 11.06.2025** **Loan Amount: Rs. 21,60,000/-** **Total Amount Due: Rs. 25,38,015.33/- as on 03-Jul-2026 + Further Interest and Other Charges from 04-Jul-2026.**	**Auction Date: 09.10.2026 between 11:00 AM to 1:00 PM, with unlimited extension of 5 minutes.** **Last Date of Submission of EMD with KYC: 07.10.2026 up to 5:00 P.M. (IST).** **Date of Inspection: 05.10.2026 between 11:00 AM to 1:00 PM (IST).**	**Reserve Price: Rs. 15,84,000/-** **Earnest Money Deposit: Rs. 1,58,400/-** **Bid Increment: Rs. 10,000/- and in such multiples.**

TERMS AND CONDITIONS OF AUCTION

Bid Documents, Declaration, General Terms and Conditions of online e-auction sale are available at the website of the service provider, i.e. **www.bankeauctions.com**. The interested bidders may also approach Support No. **7291981124, 25, 26 & contact Sh. Bhavik Pandya at 8866682937,** Support Email ID: **support@bankeauctions.com (Service Provider: C1 India Private Limited)** or **auction@ummeedhfc.in**. For any property-related query, bidders may contact **Ummeed Housing Finance Pvt. Ltd.** at **18002026127**. Intending bidders must deposit the EMD amount via DD/Pay Order/NEFT/RTGS in favour of **Ummeed Housing Finance Pvt. Ltd., A/c No. 50200021387303, IFSC: HDFC0003906,** on or before the date and time of EMD.

Date: 18.09.2026
Place: Gurugram, Haryana

Authorized Officer, Contact No. 18002026127
Ummeed Housing Finance Pvt. Ltd

TATA CAPITAL HOUSING FINANCE LTD

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai – 400 013. CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/ Legal Heir (s)/ Legal Representative(s)	Amount as per Demand Notice	Date of Possession
TCHHF034700 0100105329 & TCHIN034700 0100106100	**Mr. Mohd. Anis S/o Mr. Abdul Rauf & Mrs. Kaisar Jahan W/o Mr. Mohd. Anis LAsi as Mohd. Anees & Shama Wheat Sewani Products through Proprietor**	As on 07/07/2026, Rs. 40,52,763/- (Rupees Forty Lakh Fifty Two Thousand Seven Hundred Sixty Three Only)	**15-09-26**

Description of Secured Assets/Immovable Properties: ALL PIECE & PARCELS OF Plot no 106 & 107 part, Khasra no- 701 to 716 & 731 to 733 & 744 Min, admeasuring 775 Sq. Ft. or 72.026 Sq. Mtrs. Situated at Barora, Husain badi, ward Kanhaiya Madhavpur, Tehsil & District -Lucknow with all common amenities mentioned in Sale Deed. Boundaries: East – Plot no 108, West – Rest Part of Plot no 106 & 107, North – 20 Ft. wide Road South – Plot no 114 & 113

Date: - 18/09/2026
Place: - Lucknow

Sd/- Authorised Officer,
For Tata Capital Housing Finance Limited

SHRI GANG INDUSTRIES AND ALLIED PRODUCTS LIMITED

CIN: L11011UP1989PLC011004
Regd. Office: Plot No. B-2/6 & 2/7, UPSIDC Industrial Area, Sandila Phase IV, Hardoi UP
Corporate Office: F-32/3, Ground Floor, Okhla Industrial Area, Phase-II, New Delhi-110020
Email id:- secretarial@shrigangindustries.com; **Website -** www.shrigangindustries.com;
Contact No: 011-42524454/011-42524499

PRESS ADVERTISEMENT- PROPOSED TRANSFER

Notice is hereby given that M/s Shri Gang Industries and Allied Products Limited ("Company"), having its registered office at Plot No. B-2/6 & 2/7, UPSIDC Industrial Area, Sandila Phase IV, Hardoi UP: 241204, have received requests along with the supporting documents through its Registrar and Share Transfer Agent, ie., BEETAL Financial & Computer Services Private Limited ("RTA") for transfer of Equity Shares of the Company, held in physical mode in accordance with the procedure prescribed under SEBI Circular No. SEBI/HO/MIRSD/DOS3/CIR/P/2018/139/2018 dated November 06, 2018.

Further, in compliance with the procedure laid down under abovementioned circular and as per the request received under the Special Window in terms of SEBI Circular No. SEBI/HO/MIRSD//PoD/P/CIR/2025/97 dated July 02, 2025 and SEBI circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, it is proposed to effect the transfer of Equity Shares as per the details mentioned herein below:

Sr. No.	Transferor Folio No.	Transferor Name	No. of shares	Share Certificate No.	Distinctive Number	Proposed Transferee Name
1.	17257	Hemant Jain	100	20813	2080571-2080670	Apurv Luneya
2	17256	Dilip Jain	100	20812	2080471-2080570	
3	17258	Pushpa	100	20814	2080671-2080770	
4	17261	Shanti Luniya	100	20817	2080971-2081070	
5	17262	C.P Luniya	100	20818	2081071-2081170	
6	758	Jinendra Luniya	100	3346	333871-333970	
7	17259	Kalpesh Luniya	100	20815	2080771-2080870	
8	17250	Manju Luniya	100	20816	2080871-2080970	
9	17263	Dharmendra Luniya	100	20819	2081171-2081270	
10	759	L C Luniya	100	3347	333971-334070	
11	17264	Madhu Luniya	100	20820	2081271-2081370	

Any person(s) who has any objection(s)/claim(s) in respect to the abovementioned transfer in favour of the proposed transferee, should lodge such objection(s)/claim(s) within 30 days of the publication of this notice with the Company at F-32/3, Ground Floor, Okhla Industrial Area, Phase-II, New Delhi-110020 or by email at secretarial@shrigangindustries.com or its RTA at 3rd Floor, 99 Madangir, Behind Local Shopping Complex, Near Dada Hardsukhdas Mandir, New Delhi- 110062 or by email at beetalrta@gmail.com.

If no objection/claim is received by the Company or its RTA within the stipulated period, the Company shall proceed to effect the transfer of shares in the name of the proposed transferee.

For Shri Gang Industries and Allied Products Limited
Sd/-
Kanishka Jain
Company Secretary

Date: 17.09.2026
Place: Delhi

Corrigendum to Invitation for Expression of Interest for GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This Corrigendum is being issued in reference to the Form G dated 10.09.2026 Published in the matter of **GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED (CIN: U74999DL2020FTC368645, PAN: AA1CG4822F)**, undergoing Corporate Insolvency Resolution Process, published in the following newspapers:,

i. Financial Express – English, Delhi Edition, ii. Jansatta – Hindi, Delhi Edition, iii. Jaipur Mahanagr Times – Hindi, Alwar Edition, iv. Indian Express – English, Jaipur Edition, v. Free Press Journal – English, Indore Edition, vi. Swadesh – Hindi, Satna Edition

S. no	Particulars	Original Details	Modified Details
10.	Last date for receipt of expression of interest	17-09-2026	27-09-2026
11.	Date of issue of provisional list of prospective resolution applicants	19-09-2026	29-09-2026
12.	Last date for submission of objections to provisional list	21-09-2026	01-10-2026
13.	Date of issue of final list of prospective resolution applicants	22-09-2026	02-10-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23-09-2026	03-10-2026
15.	Last date for submission of resolution plans	03-10-2026	13-10-2026

SD/-
Manoj Kumar Anand
Resolution Professional in the matter of
GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED
IP Registration No: -IBBI/IPA-001/IP-P00084/2017-18/10180
Registered address; 2, Community Centre, 3rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028
E-mail id: gigacirp2025@gmail.com

Date: 18/09/2026
Place: New Delhi

Form No. INC-25A

Advertisement to be published in the newspaper for conversion of public company into a private company

Before the Regional Director, Ministry of Corporate Affairs Northern Region II

In the matter of the Companies Act, 2013, Section 14 (1) of Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014

AND

In the Matter of VDOIT TECHNOLOGIES LIMITED having its registered Office at 43, Belleza Emaar Marbella, Sector-66, South City, Gurgaon, Gurgaon, Haryana, India, 122018

.....APPLICANT

Notice is hereby given to the general public that the company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 15th September, 2026 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the Regional Director, Northern Region II, Corporate Bhawan, Plot No.4-B, Sector 27-B, Chandigarh, PIN-160019, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at 43, Belleza Emaar Marbella, Sector- 66., South City, Gurgaon, Gurgaon, Haryana, India, 122018.-

For and on behalf of the Applicant
For Vdoit Technologies Limited
Narinder Kumar Kamra
Managing Director
DIN-07102531

ADDRESS:
Complete Address of Registered Office: 43, Belleza Emaar Marbella, Sector-66., South City, Gurgaon, Gurgaon, Haryana, India, 122018-6.5

Ummeed Housing Finance Pvt. Ltd

Registered office at: Unit 2009-14,20th Floor, Magnum Global Park, Golf Course Extension Road,Sec-58, Gurugram (Haryana)-122011
CIN:U65922HR2016PTC057984.

APPENDIX IV [See rule 8(1)] POSSESSION NOTICE

Whereas, The undersigned being the authorized officer of the UMMEED HOUSING FINANCE PVT. LTD under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security interest (Act, 2002(54 of 2002) and in exercise of powers conferred under section 13(12) read with [rule 3] of the security interest (Enforcement) Rules, 2002, issued demand notices to the Borrower/s as details herein under, calling upon the respective Borrowers to repay the amount mentioned in the notice with all costs ,charges and expenses till actual date of payment within 60 days from the date of the receipt of the said notice. The said Borrower/Co-borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the borrower//Co-borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken Physical possession of the property described herein below in exercise the powers conferred on him under sub-section (4) of section 13 of the said act read with rule 8 of the security interest Enforcement Rules, 2002 on this date.

The Borrower/Co-borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and dealings with the property will be subject to the charge of the UMMEED HOUSING FINACE PVT.LTD. For the amount specified therein with further interest, costs and charges from respective dates thereon until full payment

The Borrower's attention is invited to provision of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Details of the Borrowers, Co-borrowers and Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed there under and Date of Possession is given as under:

Name and Address of the Borrower, Co-Borrower Guarantor Loan Account No. and Loan Amount	Details of the Secured Asset	Demand Notice Date / Physical Possession Date	Amount Due in Rs.
1. BEENA W/O DINDAYAL (BORROWER) 2. DINDAYAL S/O GANESHI LAL (CO-BORROWER) BOTH ABOVE RESIDING AT- VILLAGE -JAVA(183) NEAR TEMPLE BO CHARKHI DADRI, DIST-BHIWANI -127310 3. PARVESH SINGH S/O JAI SINGH (GUARANTOR) RESIDING AT- DHOLI (40) MAHENDRAGARH HARYANA-123029 LAN NO. LXMNG03622-230020469 & LXBWN04623-240031893 LOAN AGREEMENT DATE: 14-NOV-22 & 27-DEC-23 LOAN AMOUNT. RS.300,000/- + RS.125,000/	ALL THAT PART AND PARCEL OF PROPERTY MEASURING 69.12 SQ.YDS. APPROX SITUATED AT-UNDER LAL DORA OLD ABADI OF VILLAGE JAWA TEHSIL & DISTRICT CHARKHI DADRI HARYANA. VIDE SALE DEED NO.5557 DATED 09/01/2018 BOUNDED AS EAST: HOUSE OF MAHENDER WEST: HOUSE OF SAMER NORTH: HOUSE OF RAJERAM SOUTH: HOUSE OF RAMFAL	12-May-2025 Physical Possession Date 16th Sep. 2026	RS.259,113/-& RS.132,283/- TOTAL AGG

कब्जा सूचना (अचल संपत्ति हेतु) नियम 8-(1)

जबकि, अधोहस्ताक्षरकर्ता ने आईआईएफएल होम फाइनेंस लिमिटेड (पूर्व में इंडिया इंफोलाइन हाउसिंग फाइनेंस लि. के रूप में अभिज्ञात) (आईआईएफएल–एचएफएल) के प्राधिकृत अधिकारी के रूप में वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों के प्रयोगांतर्गत, कंपनी के प्राधिकृत अधिकारी द्वारा यहां इसमें निम्न वर्णित उधारकर्ता/सह–उधारकर्ताओं को सूचना में वर्णित राशि के प्रतिभुगतान हेतु, एक मांग सूचना निर्गत की थी। उधारकर्ता को तथा जनसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरकर्ता ने यहां इसमें निम्न विवरणित संपत्ति का उक्त नियमावली की धारा 13(4) के अंतर्गत उनको प्रदत्त शक्तियों के प्रयोगांतर्गत कब्जा ग्रहण कर लिया है। उधारकर्ता को विशेष रूप में तथा जनसाधारण को एतद्द्वारा सावधान किया जाता है कि संपत्ति का लेन–देन न करें तथा संपत्ति का कोई व किसी भी प्रकार का लेन–देन जो होगा, वह यहां इसमें निम्न वर्णितानुसार एक राशि तथा इस राशि पर ब्याज हेतु आईआईएफएल एचएफएल के प्रभाराधीन होगा। उधारकर्ताओं का ध्यान अधिनियम की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकर्षित किया जाता है। यदि उधारकर्ता विक्रय अथवा हस्तांतरण हेतु निर्धारित तिथि से पूर्व, किसी भी समय समस्त लागतों, प्रभारों एवं उपगत व्ययों के साथ ''आईआईएफएल–एचएफएल'' को देय धनराषियों का पूर्ण भुगतान कर देता है, तो ऐसी स्थिति में ''आईआईएफएल–एचएफएल'' द्वारा प्रतिभूत परिसम्पत्तियों का विक्रय अथवा हस्तांतरण नहीं किया जाएगा और ''आईआईएफएल–एचएफएल'' द्वारा प्रतिभूत परिसम्पत्तियों के हस्तांतरण व विक्रयार्थ कोई भावी कदम नहीं उठाया जाएगा।

उधारकर्ता (ओं)/ सहउधारकर्ता (ओं) के नाम	प्रतिभूत परिसम्पत्ति का विवरण (अचल सम्पत्ति)	कुल बकाया देयराषि (रु.)	मांग सूचना की तिथि	कब्जा की तिथि
सुश्री ममता, श्री शांति शर्मा, प्रॉस्पेक्ट नंबर IL10558810	प्लॉट नंबर–3, तीसरी मंज़िल, एलएचएस खसरा नंबर–123/1/2, एक्सटेंडेड लाल डोरा, संत नगर, बुराड़ी, नॉर्थ दिल्ली–110084 वाली सम्पत्ति का समस्त टुकड़ा एवं अंश। एरिया (वर्ग फीट में): सम्पत्ति का प्रकारः कारपेट एरिया, बिक्री योग्य एरिया। सम्पत्ति का एरियाः 1080.00, 1350.0	रु. 20,05,452.00/– (बीस लाख पाँच हज़ार चार सौ बावन रुपये मात्र)	17–10–2025	15.09.2026

अधिक जानकारी के लिए कृपया प्राधिकृत अधिकारी से संपर्क करें: शाखा कार्यालय : प्लॉट नंबर 30/30ई , अपर ग्राउंड फ्लोर, मेन शिवाजी मार्ग, नजफगढ़ रोड, जगुआर शोरूम के बगल में, मोती नगर, नई दिल्ली या कॉर्पोरेट कार्यालयः आईआईएफएल टॉवर, प्लॉट नंबर 98, उद्योग विहार, पीएच–IV गुड़गांव, हरियाणा।

स्थानः दिल्ली, दिनांकः18/09/2026 — हस्ता./– प्राधिकृत अधिकारी, कृते आईआईएफएल होम फाइनेंस लिमिटेड

अभिरुचि की अभिव्यक्ति हेतु आमंत्रण हेतु शुद्धिपत्र
गीगा पाइप सिस्टम्स इंडिया प्राइवेट लिमिटेड

(दिवाला और शोधन अक्षमता (कॉरपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप-विनियम(1) के अधीन)

यह शुद्धिपत्र दिनांक 10.09.2026 के प्रपत्र जी के संदर्भ में जारी किया जा रहा है, जो गीगा पाइप सिस्टम्स इंडिया प्राइवेट लिमिटेड (कंपनी पहचान संख्याः **U74999DL2020FTC368645,** पैनः **AA1CG4822F**) के मामले में प्रकाशित किया गया था, जो कॉर्पोरेट दिवाला समाधान प्रक्रिया से गुजर रही है, और निम्नलिखित समाचार पत्रों में प्रकाशित किया गया थाः

i. फाइनेंशियल एक्सप्रेस – अंग्रेजी, दिल्ली संस्करण, ii. जनसत्ता – हिंदी, दिल्ली संस्करण, iii. जयपुर महानगर टाइम्स – हिंदी, अलवर संस्करण, iv. इंडियन एक्सप्रेस – अंग्रेजी, जयपुर संस्करण, v. फ्री प्रेस जर्नल – अंग्रेजी, इंदौर संस्करण, vi. स्वदेश – हिंदी, सतना संस्करण

क्र.	विवरण	मूल ब्यौरा	संशोधित ब्यौरा
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	17-09-2026	27-09-2026
11.	संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	19-09-2026	29-09-2026
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	21-09-2026	01-10-2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	22-09-2026	02-10-2026
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	23-09-2026	03-10-2026
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	03-10-2026	13-10-2026

एसडी/–
मनोज कुमार आनंद
समाधान पेशेवर
गीगा पाइप सिस्टम्स इंडिया प्राइवेट लिमिटेड के मामले में
आईपी पंजीकरण संख्याः IBBI/IPA-001/IP-P00084/2017-18/10180
पंजीकृत पताः 2, सामुदायिक केंद्र, तीसरी मंजिल, (पीवीआर/मैकडोनाल्ड के पास), नारायणा, नई दिल्ली–110028
ई–मेल आईडीः gigacirp2025@gmail.com

दिनांकः 18.09.2026
स्थानः नई दिल्ली

उम्मीद हाउसिंग फाइनेंस प्राइवेट लिमिटेड

पंजीकृत कार्यालयः 2009-2014, 20वीं मंजिल, मैग्नम ग्लोबल पार्क, गोल्फ कोर्स एक्सटेंशन रोड, सेक्टर 58, गुरुग्राम-122011
सीआईएनः U64990HR2016PTC057984

अचल संपत्तियों की बिक्री हेतु द्वितीय अनुवर्ती बिक्री सूचना

द्वितीय अनुवर्ती नीलामी के लिए वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अंतर्गत अचल संपत्तियों की बिक्री हेतु बिक्री सूचना, प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के साथ पठित नियम 9(1) के तहत।

आम जनता और विशेष रूप से उधारकर्ता(ओं)/सह–उधारकर्ता(ओं)/ गारंटर(ओं) को एतद्द्वारा सूचित किया जाता है कि नीचे वर्णित अचल संपत्ति, जो सुरक्षित ऋणदाता के पक्ष में बंधक/प्रभारित है, जिसका भौतिक कब्जा मेसर्स उम्मीद हाउसिंग फाइनेंस प्रा. लिमिटेड (सुरक्षित ऋणदाता) के अधिकृत अधिकारी द्वारा 06.07.2025 को ले लिया गया है। सुरक्षित/बंधक रखी गई परिसंपत्तियों को ई–नीलामी के माध्यम से **"जहाँ है जैसी है", "जो है जैसी है", और "जो कुछ भी है"** के आधार पर बेचा जाएगा।

एतद्द्वारा आम जनता को सूचित किया जाता है कि हम सार्वजनिक ई–नीलामी https://www.bankeauctions.com पर आयोजित करने जा रहे हैं–

संपत्ति का विवरण : 80 वर्ग गज क्षेत्रफल वाली भूमि, अर्थात 3 मरले, 10 कनाल 4 मरले, किता 3, खेवट नं. 2322 के 3/204 हिस्से वाली संपत्ति का समस्त भाग, मौजा गोहाना, कबीर बस्ती, लाइन नगर पालिका के अंतर्गत, जिला सोनीपत, हरियाणा में स्थित। **सीमाएं इस प्रकार हैं:** पूवः सतबीर का मकान, पश्चिमः गली, उत्तरः संजय का प्लॉट, दक्षिणः सतबीर का प्लॉट।

क्र. सं.	उधारकर्ता/ओं और गारंटर/ओ के नाम और पता	1. नीलामी की तिथि और समय 2. ईएमडी जमा करने की अंतिम तिथि 3. संपत्ति निरीक्षण की तिथि और समय	1. आरक्षित मूल्य 2. संपत्ति का ईएमडी 3. बोली वृद्धि राशि
1	1. पवन कुमार पुत्र कालू राम (उधारकर्ता), 2. सुमन पत्नी पवन कुमार (सह–उधारकर्ता) दोनों उपरोक्त निवासी– आहर 58, आहर, पानीपत, हरियाणा – 132107। लेन संख्या LXSON02925-260051246 ऋण समझौता दिनांकः 11.06.2025 ऋण राशिः रु. 21,60,000/– कुल देय राशिः रु. 25,38,015.33/– 03–जुलाई–2026 तक +, 04–जुलाई–2026 से आगे का ब्याज और अन्य शुल्क।	1) नीलामी की तिथिः 09.10.2026 सुबह 11:00 बजे से दोपहर 1:00 बजे के बीच 5 मिनट के असीमित विस्तार के साथ 2) केवाईसी के साथ ईएमडी जमा करने की अंतिम तिथिः 07.10.2026 शाम 5:00 बजे तक (भारतीय समयानुसार) 3) निरीक्षण की तिथिः 05.10.2026 सुबह 11:00 बजे से शाम 4:00 बजे के बीच (भारतीय समयानुसार)	1. आरक्षित मूल्यः 15,84,000 रुपये/– 2. बयाना राशिः 1,58,400 रुपये/– 3. बोली वृद्धिः 10,000 रुपये/– और इसके गुणक।

नीलामी के नियम और शर्तें

बोली दस्तावेज, घोषणा, ऑनलाइन ई–नीलामी बिक्री के सामान्य नियम और शर्तें सेवा प्रदाता की वेबसाइट, अर्थात www.bankeauctions.com पर उपलब्ध हैं। इच्छुक बोलीदाता सपोर्ट नं. 7291981124, 25, 26 पर भी संपर्क कर सकते हैं और श्री भाविक पंड्या से 8866682937 पर संपर्क कर सकते हैं, सपोर्ट ईमेल आईडीः support@bankeauctions.com (सेवा प्रदाताः सी1 इंडिया प्राइवेट लिमिटेड) या auction@ummeedhfc.in पर। किसी भी संपत्ति–संबंधी प्रश्न के लिए, बोलीदाता उम्मीद हाउसिंग फाइनेंस प्राइवेट लिमिटेड से 18002026127 पर संपर्क कर सकते हैं। इच्छुक बोलीदाताओं को ईएनडी राशि डीडी/पे ऑर्डर/एनईएफटी/आरटीजीएस के माध्यम से उम्मीद हाउसिंग फाइनेंस प्राइवेट लिमिटेड, खाता संख्या 50200021387303, IFSC: HDFC0003906 के पक्ष में, ईएमडी की तारीख और समय से पहले जमा करनी होगी।

दिनांकः 18.09.2026 — अधिकृत अधिकारी संपर्क नं. 18002026127
स्थानः गुरुग्राम, हरियाणा — उम्मीद हाउसिंग फाइनेंस प्रा. लि.

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड

कॉर्पोरेट कार्यालयः चोला क्रेस्ट, सी 54 और 55, सुपर बी – 4, थिरु वी का इंडस्ट्रियल एस्टेट, गिंडी, चेन्नई–600032.
चंडीगढ़ शाखाः एससीओ 350–351–352, तीसरी मंजिल, सेक्टर 34 ए, चंडीगढ़–160022
यमुना नगर शाखाः एससीओ 105, पहली मंजिल, सेक्टर–17, हुडा कमर्शियल बेल्ट, पेट्रोल पंप के पास, कोर्ट रोड, जगाधरी, यमुना नगर–135003

कब्जा नोटिस नियम 8 (1) के अंतर्गत

जबकि, वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अंतर्गत मेसर्स चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड के प्राधिकृत अधिकारी होने के नाते, तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3, 8 और 9 के साथ पठित धारा 13(12) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, नीचे उल्लिखित उधारकर्ताओं कॉलम (बी) में अंकित को निम्नवर्णित कॉलम (सी) में अंकित दिनांकों को मांग नोटिस जारी किए हैं, जिसमें उक्त नोटिस में उल्लिखित राशि कॉलम (डी) में अंकित और उस पर ब्याज, उक्त नोटिस की प्राप्ति की तिथि से 60 दिनों के भीतर चुकाने का आह्वान किया गया है। नीचे उल्लिखित उधारकर्ताओं द्वारा राशि चुकाने में विफल रहने के कारण, इसके द्वारा विशेष रूप से उधारकर्ताओं और आम जनता को यह सूचना दी जाती है कि नीचे हस्ताक्षरकर्ता ने अधिनियम की धारा 13(4) के तहत उसे प्रदत्त शक्तियों का प्रयोग करते हुए, बनाए गए नियमों के नियम 8 और 9 के साथ पठित अधिनियम की धारा 13(4) के तहत उसे प्रदत्त शक्तियों का प्रयोग करते हुए, कॉलम (एफ) में उल्लिखित संबंधित तिथियों पर नीचे कॉलम (ई) में वर्णित कंपनी के पास गिरवी रखी गई संपत्तियों पर भौतिक कब्जा कर लिया है।

विशेष रूप से उधारकर्ताओं और आम जनता को नीचे कॉलम (ई) में उल्लिखित संपत्तियों से निपटने के लिए चेतावनी दी जाती है और इस तरह के किसी भी सौदे पर ब्याज और अन्य शुल्कों के साथ कॉलम (डी) में उल्लिखित राशि के लिए मेसर्स चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड के प्रभार, शुल्क के अधीन होगा। प्रतिभूतिकरण अधिनियम की धारा 13 (8) के तहत उधारकर्ता बिक्री की अधिसूचना से पहले सभी लागतों, शुल्कों और खर्चों सहित संपूर्ण बकाया राशि का भुगतान करके सुरक्षित परिसंपत्ति को मुक्त कर सकते हैं।

क्र. सं.	कर्जदार का नाम एवं पता और ऋण खाता नं.	मांग नोटिस की तिथि	बकाया राशि	कब्जा सम्पत्ति का विवरण	भौतिक कब्जा की तिथि
A	B	C	D	E	F
1	ऋण खाता सं **HE01YAM00000073786** उधारकर्ता/सह–उधारकर्ताः 1. रविंदर कौर पत्नी संगत सिंह, 2. संगत सिंह पुत्र दिलीप सिंह), दोनों निवासीः 830/14, जनकपुरी कॉलोनी, बराड़ा, अंबाला, 133201, हरियाणा 3. मैसर्स आर.के. बुटीक, प्रोपराइटर द्वारा (रविंदर कौर), पताः राजौरी रोड, बराड़ा, अंबाला, 133201, हरियाणा	09.03.2026	रु. 33,78,076/– दिनांक 09.03.2026 तक और साथ में उस पर ब्याज	अचल संपत्ति का वह पूर्ण भाग जिसका माप 5.25 मरला यानी 165 वर्ग गज गाँव मौजगढ़, तहसील बराड़ा, एमसी क्षेत्र के अंतर्गत, जिला अंबाला सेल डीड दस्तावेज सं. 1618 (दिनांक 02–02–2017) और सेल डीड दस्तावेज संख्या 645 (दिनांक 08–10–2020) के तहत पंजीकृत	15.09.2026

स्थानः चंडीगढ़ / यमुनानगर / बराड़ा — प्राधिकृत अधिकारी,
दिनांकः 18.09.2026 — चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड

सेव हाउसिंग फाइनेंस लिमिटेड

(पूर्व में न्यू हैबिटेट हाउसिंग फाइनेंस एंड डेवलपमेंट लिमिटेड के नाम से जाना जाता था)
कार्यालयः यूनिट नंबर 761, 7वीं मंजिल वेगास मॉल, प्लॉट नंबर 06, सेक्टर-14, द्वारका, नई दिल्ली-110075
ई-मेलः info@newhabitat.in, info@savehfl.in वेबः www.savehfl.in, मो.: +91-98100 83317, फोनः 011-61325100

ई–नीलामी बिक्री सूचना

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन एवं प्रतिभूत हित प्रवर्तन अधिनियम 2002 के अन्तर्गत NBFC/HFC के प्रभारित चल/अचल आस्तियों की बिक्री सेव हाउसिंग फाइनेंस लिमिटेड (पूर्व में न्यू हैबिटेट हाउसिंग फाइनेंस एंड डेवलपमेंट लिमिटेड के नाम से जाना जाता था) के प्राधिकृत अधिकारी के रूप में अधोहस्ताक्षरी ने निम्नलिखित संपत्ति को कब्जा ले लिया है। व्यापक रूप से आम लोगों को सूचित किया जाता है कि NBFC/HFC बकाया की वसूली हेतु निम्नवर्णित मामले में प्रभारित संपत्तियों की ई–नीलामी (सरफासी अधिनियम 2002 के अंतर्गत) "जैसा है जहां है आधार, जैसा है वैसा ही आधार है, जो कुछ भी है" के आधार पर की जाएगी।

क्र. सं.	कर्जदारों का नाम	संपत्ति का विवरण	आरक्षित मूल्य धरोहर राशि बोली वृद्धि राशि	ई–नीलामी की तिथि व समयः समय : 60 मिनट	वसूली हेतु बकाया राशि जिसके लिए संपत्ति बेची जा रही है।
1.	1. श्री गोपाल तेली पुत्र श्री लादू लाल तेली और श्रीमती देऊ देवी पत्नी श्री गोपाल तेली निवासी वार्ड 20, तेली मोहल्ला, मंडल, डाकघरः मंडल, जिलाः भीलवाड़ा, राजस्थान–311403 यहां भी 98 तेली मोहल्ला, सलारिया खुर्द, दृ शाहपुरा, जिलाः भीलवाड़ा, राजस्थान–311401 ऋण खाता सं. **HSG/N/HEA/BHI/0125/0002**	भूखंड संख्या 06 पर संपूर्ण मकान, आराजी संख्या 7996 रकबा 0.1897 हेक्टेयर नहरी दूसरी जमीन में नप्ती 24 फीट बाई 44.9 58.6/2 फीट, कुल नप्ती 1094 वर्ग फीट, गांव–मंडल, तहसील–मंडल, जिला भीलवाड़ा, राजस्थान घर की सीमा इस तरह हैः– पूर्व : भूखंड संख्या 5 पश्चिम : दूसरी आराजी उत्तर : दूसरी आराजी दक्षिण : रास्ता 30 फीट (भौतिक कब्जा के साथ)	आर.पी.–रु. 14,75,000.00 ईएमडी–रु. 1,47,500.00 रु. 10,000/–	06/10/2026 पूर्वा 11.00 बजे से दोपहर 12 बजे तक (5 मिनट की अवधि के असीमित विस्तार के साथ)	कुल बकाया रुपये 17,76,073/– दिनांक 17/09/2026 तक

ईएमडी एवं दस्तावेज की अंतिम तिथि एंव समय : 05.10.2026 के 4.00 बजे अप. तक
संपत्ति की निरिक्षण की तिथि एवं समय : 25.09.2026 को 11.00 बजे पूर्वा. से 4.00 बजे अपरा. । अधिक जानकारी के लिए प्राधिकृत अधिकारी से संपर्क करें– 98100 83317
"नीलामी के नियम एंव शर्तें इस प्रकार है : 1) ई–नीलामी एनबीएफसी/एचएफसी द्वारा अनुमोदित सेवा प्रदाता सी1 इंडिया प्राइवेट लिमिटेड के माध्यम से उनकी वेबसाइट - www.bankeauctions.com पर "ऑन लाइन" आयोजित होगी। संपर्क करें मिथिलेश कुमार, मोबाइल–7080804466, Email- delhi@c1india.com, हेल्पलाइन नंबर - 7291981124,25,26. 2) इच्छुक क्रेता/बोलीदाता को लाभभोगी सेव हाउसिंग फाइनेंस लिमिटेड, मारतीय स्टेट बैंक, सी बी नोएडा (04077) शाखा, नोएडा, उत्तर प्रदेश – 201301, आईएफएससी कोड : SBIN0004077 के नाम में खाता संख्या 00000036728174634, में एनईएफटी/आरटीजीएस/डीडी/नकद/अंतरण/चेक द्वारा अथवा सेव हाउसिंग फाइनेंस लिमिटेड के पक्ष में देय दिल्ली में भुगतान योग्य किसी राष्ट्रीयकृत अथवा अनुसूचित बैंक के द्वारा ईएमडी का भुगतान करना होगा। 3) सफल बोलीदाता को बिक्री के दिन ही 25% बोली राशि (ईएमडी सहित) का भुगतान करना होगा तथा शेष 75% राशि का भुगतान बिक्री की तिथि से 15 दिनों के भीतर किया जायेगा। 4) निर्धारित अवधि में सफल बोलीदाता/नीलामी के क्रेता द्वारा भुगतान में चूक करने पर बिक्री रद्द कर दी जाएगी तथा पूर्व–प्रदत्त राशि (ईएमडी सहित) जब्त कर ली जाएगी। 5) प्राधिकृत अधिकारी उच्चतम प्रस्ताव को स्वीकार करने के लिये बाध्य नहीं है तथा किसी प्रस्ताव को स्वीकार या अस्वीकार करने का अथवा ई–नीलामी को निरस्त/निलम्बित करने अथवा कोई भी कारण बताये बिना किसी भी चरण में नीलामी प्रक्रिया से संपत्ति या उसके किसी भाग को वापस लेने का अधिकार प्राप्त है। 6) ई–नीलामी के अन्य नियम एवं शर्तें निम्न वेबसाईट पर उपलब्ध है: www.bankeauctions.com तथा www.savehfl.in 7) हमारी जानकारी और सूचना के मुताबिक, संपत्ति पर कोई बोझ या दावा नहीं है। इच्छुक बोलीदाताओं को रखरखाव शुल्क, बोझ, भूमि उपयोग, बिजली और पानी के शुल्क, संपत्ति का शीर्षक इत्यादि के बारे में अपनी स्वतंत्र जांच करनी चाहिए और बोली जमा करने से पहले खुद का निरीक्षण और संतुष्टि करनी चाहिए। बोली जमा करने के बाद, यह माना जाएगा कि इच्छुक बोलीदाता ने संपत्ति के संबंध में सभी पहलुओं से खुद को संतुष्ट कर लिया है और अधिकृत अधिकारी किसी भी तरह से जिम्मेदार नहीं होगा।

दिनांक 17–09–2026, स्थानः भीलवाड़ा, राजस्थान — प्राधिकृत अधिकारी, सेव हाउसिंग फाइनेंस लिमिटेड

हीरो फिनकॉर्प लिमिटेड

सीआईएन : यू74899डीएल1991पीएलसी046774
पंजी. कार्यालय : 34, सामुदायिक केंद्र, बसंत लोक, वसंत विहार, नई दिल्ली–110057
फोन : 011-49487150, फैक्स : 011-49487150, ई–मेल : litigation@herofincorp.com, वेबसाइट : www.herofincorp.com

"परिशिष्ट–IV–ए" (नियम 8(6) का प्रावधान देखें) अचल संपत्ति के विक्रयार्थ विक्रय सूचना

प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8(6) के प्रावधान के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के निबंधनों के अंतर्गत अचल संपत्ति के विक्रयार्थ ई–नीलामी विक्रय सूचना

एतद्द्वारा जनसाधारण को तथा विशेष रूप में उधारकर्ता (बी) को सूचित किया जाता है कि प्रतिभूत ऋणदाता (हीरो फिनकॉर्प लिमिटेड) के पास बंधककृत / प्रभारित निम्न वर्णित अचल संपत्ति, जिसका रचनात्मक अधिग्रहण प्रतिभूत ऋणदाता (हीरो फिनकॉर्प लिमिटेड) के प्राधिकृत अधिकारी द्वारा कर लिया गया है, उसका विक्रय "जैसी है जहाँ है आधार", "जैसी है जो है आधार", "वहाँ जो कुछ भी है आधार" तथा पर निम्नांकित तिथि पर किया जायेगा। यह विक्रय उधारकर्ता की ओर से प्रतिभूत ऋणदाता को देय–भुग्तेय निम्नांकितानुसार बकाया राशि की वसूली करने के लिये किया जायेगा। आरक्षित मूल्य नीचे अंकित है तथा धरोहर राशि जो इस संबंध में जमा की जानी है वह भी क्रमवार ढंग से निम्नांकित है।

पता सहित उधारकर्ता (बी) / गारंटरों (जी) के नाम	नीलामी के अंतर्गत आवृत्त प्रभारित प्रतिभूति का पता	आरक्षित मूल्य (आरपी)
1. मैसर्स कालरा कोल्ड चेन लॉजिस्टिक्स (उधारकर्ता), जिसका कार्यालय 415, चतुर्थ तल, डीएलएफ स्टार टावर, सेक्टर–30, गुरुग्राम, हरियाणा–122002 तथा अन्य पता : मकान संख्या के–117, प्रथम तल, साउथ सिटी 1, गुड़गांव, हरियाणा–122001 2. श्री आशीष कालरा (सह–ऋणधारक/ बंधककर्ता), निवासी : मकान संख्या के–117, प्रथम तल, साउथ सिटी 1, गुड़गांव, हरियाणा–122001 3. श्री पृथ्वी राज कालरा (सह–ऋणधारक), निवासी : मकान संख्या के–117, प्रथम तल, साउथ सिटी 1, गुड़गांव, हरियाणा–122001 4. सुश्री श्रुति शाह (सह–ऋणधारक), निवासी : मकान संख्या के–117, प्रथम तल, साउथ सिटी 1, गुड़गांव, हरियाणा–122001	प्रथम तल पर स्वतंत्र फ्लैट, जिसका आवृत्त क्षेत्रफल 249 वर्ग मीटर है, जो भूखंड संख्या–117, ब्लॉक संख्या–के, साउथ सिटी, फेज–I, ग्राम सिलोखर, झाड़सा तथा सुखराली, तहसील वजीराबाद तथा जिला गुरुग्राम, हरियाणा में स्थित है, जिसकी सीमाएं इस प्रकार हैं :– उत्तर : डीएससी–115, पश्चिम : एट्रियम, दक्षिण : डीएससी–117, पूर्व : मार्ग।	रु. 5,11,25,000/– ईएमडी राशि, आरक्षित मूल्य की 10% रु. 51,12,500/– वृद्धिशील राशि रु. 5,00,000/–

वह बकाया देयराशियां, जिनकी वसूली हेतु संपत्ति का विक्रय किया जा रहा है	प्राधिकृत अधिकारी के नाम के साथ संपत्ति के स्थल पर निरीक्षण की तिथि / समय	धराज तथा प्रतिभागिता का अनुरोध पत्र, केवाईसी, प्रलेख, पैन कार्ड, धराज के साक्ष्य, इत्यादि जमा करने की अंतिम तिथि	5 मिनट प्रत्येक के स्वतः विस्तार सहित ई–नीलामी की तिथि एवं समय
रु. 3,66,31,757.09/– (रुपये तीन करोड़ छियासठ लाख इकतीस हजार सात सौ सत्तावन तथा नौ पैसे मात्र) जो तिथि 11.04.2026 के अनुसार देय है, राशि पर लगने वाले अन्य प्रभारों के साथ।	19–10–2026 को प्रातः 10.00 बजे से सायं 5.00 बजे तक अथवा इससे पूर्व, प्राधिकृत अधिकारी : श्री श्रवण कुमार झा, मोबाइल : 9599353339, ईमेल : sharwan.jha@herofincorp.com आप इनसे भी संपर्क कर सकते हैं– श्री पंकज श्रीवास्तव, मोबाइल नं. 9650947592, pankaj.srivastava@herofincorp.com	21–10–2026 को सायं 5.00 बजे तक अथवा इससे पूर्व तथा धराज, आरटीजीएस / एनईएफटी के माध्यम से	22–10–2026 समय : प्रातः 10.00 से अप. 1.00 बजे

इच्छुक क्रेताओं / बोलीदाताओं से अपेक्षा है कि वे धराज की राशि खाता सं. 00030310016156, लाभार्थी का नाम : "हीरो फिनकॉर्प लिमिटेड", आईएफएससी कोड : HDFC0000003 में या तो आरटीजीएस / एनईएफटी के माध्यम से अथवा डिमांड ड्राफ्ट / पे–ऑर्डर के माध्यम से जमा करें।

ई–नीलामी के नियम और शर्तें :–

1. ई–नीलामी का आयोजन **"जैसी है जहाँ है आधार", "जैसी है जो है आधार", "वहाँ जो कुछ भी है आधार"** पर किया जा रहा है तथा इसका संचालन "ऑनलाइन" किया जायेगा।
2. ई–नीलामी का संचालन मैसर्स ई–प्रोक्योरमेंट टेक्नोलॉजीज लिमिटेड के माध्यम से किया जायेगा। संचालन के संबंध में जानकारी **(हेल्पलाइन नंबर : 9173528727, 07961200576/544/594/596/531/583/569, 6351896643) से और उनके वेब पोर्टल https://sarfaesi.auctiontiger.net पर जाकर (support@auctiontiger.net/maulik.shrimali@auctiontiger.net पर ई–मेल करके) प्राप्त की जा सकती है।**
3. यहाँ उस संपत्ति पर कोई ऋणभार नहीं है जो प्रतिभूत ऋणदाताओं के संज्ञान में है। हालांकि, इच्छुक बोलीदाताओं को अपनी बोलियां जमा करने से पूर्व ऋणभारों, नीलामी में रखी गई संपत्ति के स्वामित्व और संपत्ति को प्रभावित कर सकनेवाले दावों / अधिकारों / बकायों के संबंध में अपनी स्वतंत्र जांच–पड़ताल कर लेनी चाहिये। इस संबंध में, ई–नीलामी विज्ञापन जो है वह हीरो फिनकॉर्प लिमिटेड की किसी भी प्रतिबद्धता अथवा अभिवेदन का संस्थापन नहीं करता और ना ही संस्थापन करता हुआ माना जायेगा।
4. प्राधिकृत अधिकारी / प्रतिभूत ऋणदाता किसी भी प्रकार से किसी तृतीय पक्ष के दावों / अधिकारों / बकायों के लिये उत्तरदायी नहीं होंगे। उक्त विक्रय जो होगा वह वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत निर्धारित नियमों / शर्तों के अधीन होगा। ई–नीलामी के अन्य नियम और शर्तें निम्नलिखित वेबसाइट https://sarfaesi.auctiontiger.net तथा कंपनी की वेबसाइट पर प्रकाशित की जा रही हैं।

दिनांक : 18–09–2026, स्थान : दिल्ली एनसीआर — हस्ता./– प्राधिकृत अधिकारी, हीरो फिनकॉर्प लिमिटेड

पिरामल फाइनेंस लिमिटेड

(पूर्व में पीरामल कैपिटल एंड हाउसिंग फाइनेंस लिमिटेड के रूप में जाना जाता था) सीआईएनःL65910MH1984PLC032639
पंजीकृत कार्यालयः यूनिट नंबर –601,6 वीं मंजिल, पीरामल अमिती बिल्डिंग, पीरामल अगस्त्य कॉर्पोरेट पार्क, कमानी जंक्शन, फायर स्टेशन के सामने, एलबीएस मार्ग, कुर्ला (पश्चिम), मुंबई–400070–टी.+91 22 3802 4000 **शाखा कार्यालयः** कार्यालय संख्या 211 और 212, दूसरी मंजिल श्टाइटेनियमश शालीमार कॉर्पोरेट पार्क, विभूति खंड, गोमती नगर, लखनऊ –226010

प्रतिभूति हित (प्रवर्तन) नियमन, 2002 के नियम 8–(1) और परिशिष्ट–IV के अनुसार अचल संपत्ति के लिए कब्जा सूचना

जबकि, अधोहस्ताक्षरी पिरामल फाइनेंस लिमिटेड (पूर्व में पिरामल कैपिटल एंड हाउसिंग फाइनेंस लिमिटेड के रूप में जाना जाता था) के अधिकृत अधिकारी होने के नाते वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित अधिनियम 2002 के तहत और नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, कंपनी के प्राधिकृत अधिकारी द्वारा नीचे उल्लिखित ऋणीध्गारंटर को जारी की गई मांग नोटिस (सूचनाओं) की प्राप्ति की तारीख से 60 दिनों के भीतर नोटिस में उल्लिखित राशि का भुगतान करने के लिए उक्त नोटिस जारी किया था। उधारकर्ता द्वारा राशि का भुगतान करने में विफल रहने पर, ऋणीओंध्गारंटर(रों) और आम जनता को एतद्वारा नोटिस दिया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति हित प्रवर्तन नियम, 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उप धारा (4) के तहत उसे प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति का कब्जा ले लिया है। उधारकर्ता का ध्यान अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों के अंतर्गत सुरक्षित संपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में आकृष्ट किया जाता है। विशेष रूप से उधारकर्ता और आम जनता को एतद्वारा चेतावनी दी जाती है कि वे संपत्ति का लेन–देन न करें और संपत्ति के साथ कोई भी लेन–देन नीचे उल्लेखित राशि, उस पर ब्याज सहित देय राशि पिरामल फाइनेंस लिमिटेड (पूर्व में पिरामल कैपिटल एंड हाउसिंग फाइनेंस लिमिटेड के रूप में जाना जाता थाके प्रभार के अधीन होगा।

उधारकर्ताओं/गारंटरों का नाम	सुरक्षित संपत्ति (अचल संपत्ति) का विवरण	मांग सूचना दिनांक और राशि	कब्जा की तिथि

एस साल में भारत के खाद्य तेल की कीमतों में आया 20 फीसदी उछाल

त्योहारों से पहले मिलेगी बड़ी राहत! सस्ता हो सकता है खाने का तेल

महानगर टाइम्स संवाददाता

नई दिल्ली। भारत दुनिया के सबसे बड़े खाद्य तेल के आयातक देशों में शामिल है। इन दिनों देश में पहले से ही आम उपभोक्ता पर रसोई बजट का दबाव बना हुआ है, ऐसे में आयातित तेल की कीमतों में लगातार बढ़ोतरी हो रही है। रिपोर्ट्स के मुताबिक पिछले 1 साल में भारत के खाद्य तेल की कीमतों में करीब 20 फीसदी का उछाल आया है।

सरकारी अधिकारियों के हवाले से सामने आई है कि भारत त्योहारी सीजन के दौरान खाने के तेल की कीमतों को कंट्रोल करने के लिए इंपोर्ट पर लगने वाले शुल्क को कम कर सकता है। मीडिया रिपोर्ट में सरकारी सूत्रों के हवाले से मिली जानकारी के मुताबिक सरकार एडिबल ऑयल पर बेसिक इंपोर्ट ड्यूटी में करीब 5 फीसदी की कटौती करने पर

विचार किया जा सकता है। इंपोर्ट ड्यूटी में कमी आने से आयातित तेलों की कीमत भी कम होगी, जिससे आम ग्राहकों को बाजारों में सस्ता तेल मिलने की संभावना जताई जा रही है। वहीं दूसरी ओर सरकार को देश के किसानों के हितों का भी ध्यान रख कर फैसला लेना है। अगर विदेशी तेल का आयात बहुत सस्ता हो जाता है तो घरेलू सोयाबीन और दूसरे तिलहन की कीमतों पर दबाव आ सकता है, जिससे किसानों को कम फायदा मिलने की आशंका होगी। फिलहाल सरकार की ओर से तेलों की कीमत कम करने और भारतीय किसानों को किसी भी तरह के नुकसान से बचाने के लिए 5 फीसदी इंपोर्ट ड्यूटी घटाने पर चर्चा है।

सितंबर से दिसंबर के बीच आमतौर पर देश में खाद्य तेलों की बंपर मांग रहती है। इन दिनों गणेशोत्सव, नवरात्रि, दिवाली सहित कई प्रमुख त्योहार मनाए जाते हैं। नवंबर-दिसबंर में शादियों का सीजन भी शुरू हो जाता है, जिससे तेल की डिमांड हाई रहती है। इस दौरान तेल की महंगाई से राहत देने के लिए सरकार ने शुल्क घटाने पर विचार किया है।

भारत इन देशों से मंगाता है खाने का तेल

भारत अपनी जरूरत का लगभग 66 फीसदी हिस्सा आयात करता है। इसमें से पाम ऑयल के लिए मुख्यरूप से इंडोनेशिया और मलेशिया, सोयाबीन के तेल के लिए अर्जेंटीना और ब्राजील, सूरजमुखी के लिए रूस का रूख करता है। इसके अलावा पड़ोसी देश नेपाल और थाईलैंड से भी अपनी जरूरत का तेल मंगाता है। सरकार विदेशी निर्भरता कम करने के लिए इस क्षेत्र में आत्मनिर्भरता मिशन पर काम कर रही है।

- काशी-वडनगर के बीच दोनों ओर से 250 बाइक पर 500 यात्री रवाना, सात अक्टूबर को दोनों धामों में होगा जलाभिषेक
- प्रधानमंत्री मोदी के 76वें जन्मदिन पर वाराणसी में सेवा संकल्प अभियान का शुभारंभ, काशी-वडनगर के बीच हो रही यात्रा
- पंकज चौधरी बोले-10 राज्यों के 193 जिलों और 1,159 गांवों से गुजरेगी यात्रा, प्रतिदिन 60 से 80 स्थानों पर होंगे कार्यक्रम

आज भारत जो बोलता है उसे पूरी दुनिया कान खोलकर सुनती

मोदी ने नक्सलवाद से मुक्ति दिलाई, जम्मू-कश्मीर से हटाया अनुच्छेद 370 : रक्षा मंत्री राजनाथ सिंह

रक्षा मंत्री बोले-2014 से पहले सरकारों को रहती थी कुर्सी बचाने की चिंता, देश के हाथ से निकल जाते थे अवसर

महानगर टाइम्स संवाददाता

वाराणसी। रक्षा मंत्री राजनाथ सिंह ने कहा कि भविष्य में जब प्रधानमंत्री नरेंद्र मोदी की विरासत लिखी जाएगी तो उसमें यह भी लिखा जाएगा कि उन्होंने देश को नक्सलवाद से कैसे मुक्ति दिलाई, जम्मू-कश्मीर से अनुच्छेद 370 कैसे समाप्त किया, करोड़ों लोगों को गरीबी से कैसे बाहर निकाला, संसद में महिलाओं को बराबर की भागीदारी कैसे दिलाई और नौजवानों के सपनों को कैसे पंख दिए। एक महान नेता लोगों को स्वावलंबी बनाता है और प्रधानमंत्री मोदी ने यही किया है।

प्रधानमंत्री मोदी के 76वें जन्मदिन पर वाराणसी में सेवा संकल्प अभियान के शुभारंभ कार्यक्रम में राजनाथ सिंह ने कहा कि काशी और वडनगर को जोड़ने वाली यात्रा प्रधानमंत्री की जन्मभूमि को कर्मभूमि से जोड़ने की यात्रा है। एक ओर काशी है, जहां से उनके सार्वजनिक जीवन को नई ऊर्जा मिली और दूसरी ओर वडनगर है, जहां उन्हें मां हीराबेन का आशीर्वाद और संस्कार मिले। उन्होंने इसे सेवा, संस्कार और साधना की संगम यात्रा बताया। राजनाथ सिंह ने पूर्ववर्ती सरकारों पर हमला करते हुए कहा कि 2014 से पहले भारत के हाथ से अवसर निकल जाते थे। पहले की सरकारें सोती रहती थीं या उन्हें अपनी कुर्सी बचाने की चिंता रहती थी।

उन्होंने सेमीकंडक्टर उद्योग का जिक्र करते हुए कहा कि दुनिया की बड़ी चिप निर्माता कंपनी भारत में फैक्ट्री लगाना चाहती थी, लेकिन तत्कालीन कांग्रेस सरकार ने उसे दो बार अनुमति नहीं दी और देश ने रोजगार का बड़ा अवसर खो दिया। रक्षा मंत्री ने कहा कि प्रधानमंत्री मोदी ने सेमीकंडक्टर को बढ़ावा देने की पहल की तो सवाल उठाए गए कि भारत में इसकी इंडस्ट्री कैसे लग सकती है। पीएम मोदी को अभी दशकों तक देश की सेवा करनी है। पहले 13 वर्षों तक गुजरात के मुख्यमंत्री रहे और पिछले 12 वर्षों से देश के प्रधानमंत्री के रूप में अपनी योग्यता का निर्वाहन कर रहे हैं। 25 वर्षों तक उन्होंने अनवरत जन सेवा का काम किया है। पीएम ने भारत को ऐसे स्थिति में पहुंचाया है कि अंतरराष्ट्रीय मंच पर आज भारत जो बोलता है उसे पूरी दुनिया कान खोलकर सुनती है कि भारत बोल क्या रहा है।

पहले अंतरराष्ट्रीय स्तर पर जब भारत बोलता था उसे जितना गंभीरता से लिया जाना चाहिए था वो नहीं होता था।

दो हजार साल पुराना काशी-वडनगर का रिश्ता

रक्षा मंत्री ने कहा कि वडनगर और काशी का रिश्ता बहुत पुराना है। करीब दो हजार साल पहले बौद्ध भिक्षुओं ने सारनाथ से वडनगर की यात्रा की थी। उस समय उद्देश्य ज्ञान और अध्यात्म को एक स्थान से दूसरे स्थान तक पहुंचाना था। आज उसी प्राचीन परंपरा को नए रूप में सेवा यात्रा के माध्यम से आगे बढ़ाया जा रहा है। राजनाथ सिंह ने प्रधानमंत्री के द्वारा गुजरात में लिए गए कार्यों की चर्चा करते हुए कहा कि क्रिकेट में टेस्ट मैच की गति से चलने वाले विकास कार्य को उन्होंने वन-डे मैच में बदलने का काम किया।

काशी की धरती पर खड़ा होना गर्व का क्षण

आंध्र प्रदेश के मुख्यमंत्री एन. चंद्रबाबू नायडू ने कहा कि काशी की धरती पर खड़ा होना उनके लिए गर्व का क्षण है। काशी सबसे प्राचीन नगरी है और नई सोच देती है। वडनगर से काशी तक प्रधानमंत्री मोदी ने सेवा की यात्रा चिरायुई है। आज देश बदल रहा है और आगे बढ़ रहा है। अन्नदाता मजबूत होगा तो देश मजबूत होगा। उन्होंने प्रधानमंत्री मोदी की तकनीक की समझ का उल्लेख करते हुए कहा कि वह युवाओं को रोजगार उपलब्ध कराने की दिशा में काम कर रहे हैं। यही क्या और आत्मनिर्भर भारत है। उन्होंने वाराणसी में बड़ी संख्या में लोगों के आने का जिक्र करते हुए यहां बालाजी का मंदिर बनाने की बात भी कही।

मोदी भारत के सम्मान और गौरव का नाम

केंद्रीय मंत्री चिराग पासवान ने कहा कि पूर्व में भी सरकारें रही हैं, लेकिन प्रधानमंत्री मोदी ने भारत को देश और विदेश में नई पहचान दिलाने का काम किया है। पिछले 12 वर्षों में उन्होंने हर दिशा में अपनी सोच को स्थापित किया है और आज पूरी दुनिया की नजर भारत पर है। नरेंद्र मोदी केवल देश के प्रधानमंत्री का नाम नहीं, भारत के सम्मान और गौरव का नाम है। यदि देश का प्रत्येक युवा उनके व्यक्तित्व का अंश भर भी अपने जीवन में उतार ले तो देश का भविष्य और बेहतर होगा।

250 बाइक से वडनगर जाएंगे 500 यात्री: पंकज चौधरी

भाजपा प्रदेश अध्यक्ष एवं केंद्रीय मंत्री पंकज चौधरी ने कहा कि काशी से 250 बाइक पर सवार 500 यात्री गंगाजल लेकर वडनगर जा रहे हैं। इसी तरह 250 बाइक पर 500 यात्री गुजरात की पवित्र नदियों का जल लेकर वडनगर से काशी आ रहे हैं। सात अक्टूबर को वडनगर में बाबा हाटकेश्वर को जल अर्पित किया जाएगा और काशी में बाबा विश्वनाथ का जलाभिषेक कर यात्रा पूर्ण होगी।

चीन ने 3 और भारतीय चावल निर्यातकों पर लगाया प्रतिबंध

अब तक 10 कंपनियों पर कार्रवाई

महानगर टाइम्स संवाददाता

नई दिल्ली। भारत और चीन के लंबा व्यापारिक इतिहास रहा है, लेकिन पिछले कुछ सालों से चीन की ओर से लगातार भारतीय निर्यातकों को अलग-अलग बहाने बनाकर उन्हें बैन या सस्पेंड किया जा रहा है। अब एक बार फिर से चीन ने भारत के 3 और चावल निर्यातकों का रजिस्ट्रेशन रद्द कर दिया है। इनमें आंध्र प्रदेश की सरला फूड्स, पट्टाभि एग्रो फूड्स और दिल्ली की ओम इंडिया ट्रेडिंग लिमिटेड शामिल हैं। इसके साथ ही चीन की ओर से प्रतिबंधित भारतीय चावल निर्यातकों की संख्या बढ़कर 10 हो गई है। हालांकि भारतीय निर्यातकों का कहना है कि चीन तकनीकी मानकों के नाम पर गैर-टैरिफ बाधाएं खड़ी कर रहा है, जिससे भारतीय चावल की पहुंच उसके बाजार में कम हो रही है।

चीन की ओर से पहले भी चावल की खेपों को लौटाया जा चुका है,

जिसके बाद एपीईडीए ने जांच और निर्यात का पैरामीटर और अधिक सख्त कर दिया था, लेकिन चीन बार-बार बहाना बनाकर एक्सपोर्टर्स को सस्पेंड कर रहा है। राइस एक्सपोर्टर्स एसोसिएशन, छत्तीसगढ़ के अध्यक्ष मुकेश जैन ने कहा कि चीन की ओर से जिन चावल खेपों को जीएमओ की मौजूदगी बताकर लौटाया गया था, उनकी भारत में एपीईडीए से जांच कराई गई। जांच में जीएमओ का कोई प्रमाण नहीं मिला। उन्होंने कहा कि बाद में इन्हीं खेपों को दूसरे देशों में निर्यात किया गया, जहां भी क्वालिटी चेक में कोई समस्या नहीं पाई गई। पट्टाभि एग्रो फूड्स के एमडी और राइस एक्सपोर्टर्स फेडरेशन के अध्यक्ष बीवी कृष्णा राव ने बताया कि चीन के सीमा शुल्क प्रशासन ने कहा कि भारतीय चावल की खेप निर्धारित मानकों पर खरी नहीं उतरी। उनके मुताबिक चीन के खरीदार ने दावा किया कि खेप में जीएमओ पाया गया है। प्रभावित सभी खेपें ट्रूट हुए चावल की थीं। निर्यातकों का कहना है कि चीनी भारतीय इकाई द्वारा प्री-शिपमेंट निरीक्षण के दौरान किसी भी खेप में जीएमओ की मौजूदगी नहीं पाई गई थी। लेकिन चीन पहुंचने के बाद वहां के अधिकारियों ने जीएमओ होने का दावा किया। यही वजह है कि भारतीय निर्यातक और अधिकारी चीन की कार्रवाई पर सवाल उठा रहे हैं। निर्यातकों के अनुसार चीन को चावल निर्यात करना अब आर्थिक रूप से नुकसानदायक हो गया है। एक कंटेनर चीन भेजने का खर्च करीब 250 डॉलर पड़ता है। लेकिन यदि खेप लौटानी पड़े तो 2,500 से 4,500 डॉलर तक अतिरिक्त खर्च आता है। निर्यातकों का कहना है कि इस वजह से चीन को भारतीय चावल का व्यापार लगभग रुक गया है।

70 से ज्यादा भारतीय खेपें लौटा चुका है चीन: चीन की ओर से चापल की खेपों को वापस करने का कोई नया मामला नहीं है। व्यापार सूत्रों के अनुसार मई 2026 तक चीन कम से कम 70 भारतीय गैर-बासमती चावल खेपों को लस्क्र का आरोप लगाकर रिजेक्ट कर चुका है। यह कार्रवाई तब हो रही है जब भारत सरकार पहले ही चीन को स्पष्ट कर चुकी है कि देश में व्यावसायिक स्तर पर लस्क्र धान की खेती नहीं होती।

निर्यात में तेज बढ़ोतरी के बीच बढ़ा विवाद

एनपीईडीए के आंकड़ों के अनुसार पूरे 2025 में भारत ने चीन को 2.07 लाख टन गैर-बासमती चावल निर्यात किया था। जबकि जनवरी-जून 2026 के दौरान ही निर्यात बढ़कर 4.92 लाख टन पहुंच गया। एक्सपर्ट्स का मानना है कि भारतीय टूटे हुए चावल की बढ़ती सप्लाई चीन के पुराने सरकारी भंडार वाले चावल से कॉम्पटीशन कर रही थी। ऐसे में चीन की सख्ती को कई कारोबारी संदेह की नजर से देख रहे हैं।

निवेशकों में रिट की समझ बढ़ाने और निवेश के एक विकल्प के रूप में इसकी भूमिका की दी जानकारी

इंडियन रिट्स एसोसिएशन का जयपुर में पहला रिट जागरूकता कार्यक्रम आयोजित

महानगर टाइम्स संवाददाता

जयपुर। इंडियन रिट्स एसोसिएशन (आईआरए) ने गुरुवार को जयपुर में पहला रियल एस्टेट इन्वेस्टमेंट ट्रस्ट (रिट) जागरूकता कार्यक्रम आयोजित किया। इसका उद्देश्य निवेशकों में रिट की समझ बढ़ाने और निवेश के एक विकल्प के रूप में इसकी क्या भूमिका है, यह जानकारी देना था। यह कार्यक्रम रिट के बारे में जागरूकता बढ़ाने और निवेशकों को इस निवेश के इस विकल्प को बेहतर तरीके से समझने में मदद करने के लिए चल रहे आईआरए के प्रयासों का हिस्सा है। भारत में 2019 बाद से अब तक इस क्षेत्र में के दायरे में विस्तार हुआ है। अब भारत में छह रिट शेयर बाजार में सूचीबद्ध हैं, बुकफोल्ड इंडिया रियल एस्टेट ट्रस्ट, एम्बेसी ऑफिस पार्क्स रिट, नॉलेज रियल्टी ट्रस्ट, माइंडस्पेस बिजनेस पार्क्स रिट, नेक्सस सेलेक्ट ट्रस्ट और बागमाने माइंडस्पेस रिट के फंडिंग और विलय एवं अधिग्रहण विभाग के प्रमुख केदार कुलकर्णी ने कहा, 'रिट एक ऐसा निवेश उत्पाद है, जिसकी नियमों के तहत निगरानी होती है। ये रिट ऑफिस की इमारतों और शॉपिंग सेंटर जैसी ऐसी व्यावसायिक संपत्तियों के मालिक होते है। इनसे नियमित किराए के रूप में कमाई होती है। किराए के रूप में होने वाली इस कमाई का एक हिस्सा निवेशकों को दिया जाता है। शेयरों की तरह रिट की इकाइयां भी शेयर बाजार में सूचीबद्ध होती हैं। इनकी खरीद-बिक्री की जा सकती है।

निवेशकों के लिए इनमें निवेश करना आसान होता है। भारतीय प्रतिभूति और विनिमय बोर्ड (सेबी) के नियमों के अनुसार, शेयर बाजार में सूचीबद्ध रिट को निवेशकों को बांटने योग्य शुद्ध नकद आय का कम से कम 90 फीसदी हिस्सा इसकी यूनिट में निवेश करने वाले निवेशकों को देना जरूरी है। कम से कम दो बार करना होता है। हालांकि, भारत के सभी छह रिट इस समय हर तिमाही में ही निवेशकों को भुगतान कर रहे हैं। कार्यक्रम में नॉलेज रियल्टी ट्रस्ट के मुख्य वित्तीय अधिकारी (सीएफओ) और इंडियन रिट्स एसोसिएशन की कार्यकारी समिति के सदस्य नीरज तोषनीवाल ने कहा कि निवेश के अलग-अलग विकल्पों के अलग-अलग फायदे और लक्ष्य होते हैं। फिक्स्ड डिपॉजिट स्थिरता देता है। शेयरों में लंबे समय में पैसा बढ़ने की संभावना होती है। रिट निवेशकों को नियमित भुगतान के जरिए आय देने के साथ-साथ निवेश की गई रकम के मूल्य

अभिरुचि की अभिव्यक्ति हेतु आमंत्रण हेतु शुद्धिपत्र
गीगा पाइप सिस्टम्स इंडिया प्राइवेट लिमिटेड
(दिवाला और शोधन अक्षमता (कॉरपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप-विनियम(1) के अधीन)

यह शुद्धिपत्र दिनांक 10.09.2026 के प्रपत्र जी के संदर्भ में जारी किया जा रहा है, जो गीगा पाइप सिस्टम्स इंडिया प्राइवेट लिमिटेड (कंपनी पहचान संख्या: **U74999DL2020FTC368645**, पैन: **AA1CG4822F**) के मामले में प्रकाशित किया गया था, जो कॉर्पोरेट दिवाला समाधान प्रक्रिया से गुजर रही है, और निम्नलिखित समाचार पत्रों में प्रकाशित किया गया था:
i. फाइनेंशियल एक्सप्रेस – अंग्रेजी, दिल्ली संस्करण, ii. जनसत्ता – हिंदी, दिल्ली संस्करण, iii. जयपुर महानगर टाइम्स – हिंदी, अलवर संस्करण, iv. इंडियन एक्सप्रेस – अंग्रेजी, जयपुर संस्करण, v. फ्री प्रेस जर्नल – अंग्रेजी, इंदौर संस्करण, vi. स्वदेश – हिंदी, सतना संस्करण

क्र.	विवरण	मूल व्यौरा	संशोधित व्यौरा
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	17-09-2026	27-09-2026
11.	संभावित संकल्प आवेदकों की अंतिम सूची जारी करने की तिथि	19-09-2026	29-09-2026
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	21-09-2026	01-10-2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	22-09-2026	02-10-2026
14.	संभावित समाधान आवेदकों को रुचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	23-09-2026	03-10-2026
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	03-10-2026	13-10-2026

दिनांक: 18.09.2026
स्थान: नई दिल्ली

एसडी/–
गगेज कुमार आनंद
समाधान पेशेवर
गीगा पाइप सिस्टम्स इंडिया प्राइवेट लिमिटेड के मामले में
आईपी पंजीकरण संख्या: IBBI/IPA-001/IP-P00084/2017-18/10180
पंजीकृत पता: 2, शामुपालिक केंद्र, दीनदी सचिवा,
(पीवीआर/बैकबोनाल्ड के पास), गाराबगा, नई दिल्ली–110028
ई–मेल आईडी: gigacirp2025@gmail.com

राजस्थान सरकार
उद्योग एवं वाणिज्य (ग्रुप–1) विभाग

क्रमांक : प.4 (28) उद्योग/1/2025 **जयपुर, दिनांक : 17 अगस्त, 2026**

संशोधित प्रारम्भिक अधिसूचना

राज्य सरकार द्वारा दिनांक 06.08.2026 को जारी प्रारम्भिक अधिसूचना क्रमांक: प.4 (28) उद्योग/1/2025 में संशोधन कर प्रारम्भिक अधिसूचना निम्न प्रकार से जारी की जाती है:

यतः राज्य सरकार को ऐसा प्रतीत होता है कि राज्य के आर्थिक एवं औद्योगिक विकास के लोक प्रयोजन हेतु औद्योगिक क्षेत्र सलारपुर में इंडिकेटेड फ्रेट कॉरिडोर के साथ 40 मीटर चौड़ाई में गति शक्ति कार्गो टर्मिनल की स्थापना के लिए ग्राम सलारपुर, तहसील टपूकड़ा, जिला खैरथल तिजारा में कुल 4.1712 हेक्टेयर भूमि की आवश्यकता है।

सामाजिक समाघात निर्धारण अध्ययन कार्य हेतु चयनित एजेन्सी सेन्टर फॉर डवलपमेन्ट कम्यूनिकेशन एण्ड स्टडीज (CDECS), जयपुर द्वारा भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 सपठित राजस्थान भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार नियम, 2016 में विहित प्रक्रिया अनुसार सामाजिक समाघात निर्धारण अध्ययन रिपोर्ट एवं सामाजिक समाघात प्रबन्धन योजना प्रस्तुत की गई है। राज्य सरकार द्वारा गठित बहु-शाखीय विशेषज्ञ समूह द्वारा उक्त रिपोर्ट का मूल्यांकन कर भूमि अवाप्ति हेतु अनुशंषा प्रस्तुत की गई है।

यह अधिसूचना इससे संबंधित सभी व्यक्ति यों के लिए भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का अधिनियम संख्यांक 30) की धारा-11 (1) के उपबन्धों के अधीन जारी की गई है।

भूमि से संबंधित रेखांकन भूमि अवाप्ति अधिकारी, रीको, जयपुर के कार्यालय में किसी भी कार्य दिवस को कार्य समय के दौरान निरीक्षित किया जा सकता है।

सरकार, उक्त अधिनियम की धारा 12 में तथा उपबंधित और विनिर्दिष्ट भूमि अवाप्ति अधिकारी, रीको, जयपुर और उसके कर्मचारीवृंद को भूमि में प्रवेश करने और उसका सर्वेक्षण करने, किसी भी भूमि के स्तर लेने, जमाबूदा में खुदाई करने या बेधन करने और अपने कार्य के उचित निष्पादन के लिए अपेक्षित सभी अन्य कार्य करने के लिए प्राधिकृत करती है।

अधिनियम की धारा-11 (4) के अधीन कोई भी व्यक्ति भूमि अवाप्ति अधिकारी, रीको, जयपुर के पूर्व अनुमोदन के बिना ऐसी अधिसूचना के प्रकाशन की तारीख से भूमि का कोई भी संव्यवहार नहीं करेगा या कोई भी संव्यवहार नहीं होने देगा। अर्थात् क्रय/विक्रय, आदि नहीं करेगा या ऐसी भूमि पर कोई भी विन्यास सृजित नहीं करेगा।

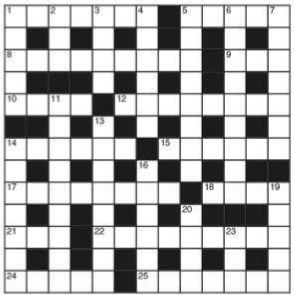
अधिनियम की धारा-15 के अधीन यथा उपबंधित इस अधिसूचना के प्रकाशन के दिनांक से 60

(साठ) दिनों के भीतर किसी भी इच्छुक व्यक्ति द्वारा भूमि अर्जन के बारे में भूमि अवाप्ति अधिकारी, रीको, जयपुर के समक्ष आक्षेप, यदि कोई हो, प्रस्तुत किए जा सकेंगे।

संलग्न :– प्रस्तावित भूमि का विस्तृत व्यौरा अनुसूची (क्यूआर कोड) में दिया गया है।

राज्यपाल की आज्ञा से,
(महिपाल कुमार)

• CROSSWORD 6097



ACROSS
1 Left office and went to bed (7)
5 Small part of a stone carving (5)
8 Is it suitable for eating only in the daytime? (5,4)
9 Send a morse message or intercept one (3)
10 Novice reporter goes to a Caribbean island (4)
12 Doctors should be seen in dry spells (8)
14 An unparticular person (6)
15 The story of Achilles' heel? (6)
17 Changes locks (8)
18 Employed to collect various dues (4)
21 Mother comes back in a frenzy (3)
22 Lay preacher? (9)
24 Use a divine gift to find water (5)
25 Ponders devious answer (7)

DOWN
1 Scoundrel I catch concealing a souvenir (5)
2 It may show the name of the game (3)
3 Rising star? You must be joking! (4)
4 Gloomy doctor having a bad year (6)
5 Getting cool and rude treatment, blushed (8)
6 So good nobody will play you? (9)
7 Disapproved of what a model did after work (7)
11 Does it have a view on where to swim? (3,6)
13 In turn I've become idle (8)
14 Put on Medusa's form (7)
16 One who foils trespassers? (6)
19 Went out with boys in old hat (5)
20 A doctor's name (4)
23 The Roman I found among the Goths (3)

SOLUTIONS CROSSWORD 6096 ACROSS: 1 Manifest, 5 Mugs, 9 Revue, 10 Asunder, 11 Flock of sheep, 13 Tramps, 14 Single, 17 Restlessness, 20 Counsel, 21 Alien, 22 Star, 23 Trekkers DOWN: 1 Mere, 2 Novella, 3 French polish, 4 Shadow, 6 Undue, 7 Scrapped, 8 Question mark, 12 Attracts, 15 Gas fire, 16 Ostler, 18 Sousa, 19 Ones

JUMBLED WORDS

Given below are four jumbled words. Solve the jumbles to make proper words and move them to the respective circles below. Select the letters in the shaded circles and jumble them to get the answer for the given quip.

It is better to be ___ for what you are than to be ___ for what you are not - Andre Gide (5,...,5)

SETAE

AGLOT

DEICED

AILSHV

SOLUTIONS: Basic, Great, Decide, Lawish

ANSWER: It is better to be **hated** for what you are than to be **loved** for what you are not - Andre Gide

• OVER THE HEDGE

BY MICHAEL FRY & T LEWIS

• CALVIN & HOBBES

BY BILL WATTERSON

• MARVIN

BY TOM ARMSTRONG

SUDOKU 6445

DIFFICULTY LEVEL
4s INSTRUCTIONS

To solve a Sudoku puzzle, every digit from 1 to 9 must appear in each of the nine vertical columns, in each of the nine horizontal rows and in each of the nine boxes.

DIFFICULTY LEVEL
1s = Very easy; 2s = Easy;
3s = Medium; 4s = Hard;
5s = Very Hard;
6s = Genius

			6		4			
3				5	8			
		1	3	7				
7	6		4		2			
8							2	
			1		7		9	6
				3	4	9		
		7	5				8	
		2		1				

SOLUTION SUDOKU 6444

9	3	6	2	1	5	7	8	4
7	5	4	8	3	9	6	1	2
2	1	8	6	7	4	5	9	3
1	7	5	4	6	3	9	2	8
3	6	9	7	2	8	4	5	1
4	8	2	5	9	1	3	6	7
8	2	3	9	4	6	1	7	5
6	4	7	1	5	2	8	3	9
5	9	1	3	8	7	2	4	6

• ROYAL STARS

BY GEORGIA NICOLS

ARIES (MAR 21 - APR 20): This is a poor day to challenge anyone. You won't be pleased with the results. Nevertheless, it's in your best interest to work hard. You can also make improvements at home. Romance and finances are blessed. Tonight: Explore and learn.

TAURUS (APR 21 - MAY 21): It's important to think big today. Enjoy socialising and working with greater projects. Communications will go well today. Don't push your luck at work. Avoid conventional choices. Today is the day to go big or go home. Tonight: Check your finances.

GEMINI (MAY 22 - JUNE 21): Focus on home, family and a parent. Work colleagues are supportive today. Discussions with kids and perhaps an older friend might fall flat. Go with what works today. Tonight: Be cooperative.

CANCER (JUNE 22 - JULY 23): This is a poor day to ask for permission or approval from authority figures, parents or the police. Instead, use your energy, drive, communication skills and winning charm to go after what you want on your own terms. Believe in yourself. Tonight: Work.

LEO (JULY 24 - AUG 23): Don't give in to worry today. It gets you nowhere. Focus on making where you live look more attractive. Why not entertain. Trust your moneymaking ideas today. Tonight: Socialise.

VIRGO (AUG 24 - SEP 23): Today you might wonder about your place in the world. You might feel isolated or lonely. Perhaps you have to say goodbye to a loved one. Your best choice is heavy mental work. Tonight: Relax.

LIBRA (SEP 24 - OCT 23): Today is the classic time for the ending of things, especially close relationships. Discussions will be serious. Someone might be critical of the relationship. You might have to report to an authority figure. Tonight: Study and discussions.

SCORPIO (OCT 24 - NOV 23): Your best option today is to work hard at whatever is in front of you. Mental work will be the best choice. You will probably impress authority figures with your diligence and steady application. Tonight: Check your money.

SAGITTARIUS (NOV 24 - DEC 22): Children might be an increased responsibility today. You also might be involved with younger people in some fashion. Discussions about creative projects, the education of children and sports will be serious. Tonight: You're strong.

CAPRICORN (DEC 23 - JAN 20): A serious discussion with someone in a position of authority might take place today. If you are displeased with what happens, this is not the day to express your views. When working today, take breaks to keep your spirits up. Tonight: Enjoy privacy.

AQUARIUS (JAN 21 - FEB 19): Writing projects and issues related to medicine or the law might be onerous today. You might feel like you have bitten off more than you can chew. Don't be discouraged. Tackle what is in front of you in small bits. Tonight: A friendly discussion.

PISCES (FEB 20 - MAR 20): You might feel discouraged about financial matters, especially if you're discussing inheritances, shared property, taxes or debt. Your ability to improve your job and health will make a difference to your future this year. Tonight: You look good to someone.

Tyger Home Finance Private Limited

Registered Office: Shikhar, Nr. Mithakhali Circle, Navrangpura, Ahmedabad-380009, Gujarat, India
Corporate Office: One BKC, C-Wing, 1004/5, 10th Floor, Bandra Kurla Complex, Bandra (East), Mumbai-400 051. Maharashtra, India.
CIN: U65999GJ2017PTC098960, Website : www.tygerhomefinance.in

PUBLIC NOTICE FOR E-AUCTION CUM SALE

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of **Tyger Home Finance Pvt Ltd. (formerly Known as M/s. Adani Housing Finance Pvt Ltd vide Certificate of Incorporation dated 6th June 2024, issued by the Office of the Registrar of Companies, Ministry of Corporate Affairs, herein after refer to 'THFPL'**) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the realization of loan dues from borrowers, in the following loan accounts right to sale on **'AS IS WHERE IS BASIS', 'AS IS WHAT IS BASIS' and 'Whatever Is There Is Basis'**, The sale will be done by the undersigned through website: **https://Tygerhome.procure247.com**/ Particulars of which are given Under:

Sr. No.	Loan Agreement No /Borrower(s) / Co-Borrower (s) / Guarantor(s)	Description of Immovable property	Demand Notice Date Outstanding Amount (Secured debt)	Reserve Price (RP) / EMD / Bid Increase Amount
1	8020HL001223819 / 8020HL001223823 Mahendra Gadri / Radha Kumari Gadri	All that piece and parcel of the property bearing House, Patta no. 38, Village Babrana, Gram Panchayat - Babrana, Panchayat Samiti- Banera, District Bhilwara (Raj). Admeasuring 966 Sq. Ft. **Which is bounded as under :-** East: House of Badri Gadri, West: House of Mahendra Jat, North: Road 20 Feet, South: House of Badri Jat.	13-Oct-25 **Rs. 1697015 (1172820 + 524195)/- As On Date 10-10-2025**	**Rs. 1540275/- Rs. 154028/- Rs.1000/-**
2	8020HL001175705 / 8020HL001175706 Pappu Lal Bairwa / Shanti Devi / Laxman Lal Bairwa	All that piece and parcel of land along with structure standing there on being the Residential Property Plot No. NIL (Patta No. 031), Situated at Village Aaspur, Gram Panchayat Nathdiyas, Panchayat Samiti Rajpur Dist Bhilwara Rajasthan measuring 19 + 18/2 x 82 Sq. ft. **Which is Bounded as Under :-** East: Land of Balwant /Moti Singh, West: Road 20 Ft, North: House of Badri Sohan Nayak, South: House of Sham Lal/Mangi Lal Bairwa.	13-Nov-25 **Rs. 1440323 (857095+583228)/- As On Date 12-11-2025**	**Rs. 910307.5/- Rs. 91031/- Rs.1000/-**

EMD Submission Account details (10% of RP) NEFT / RTGS	**A/c No.: ADANIHI100EMDAHF001, Bank Name: ICICI BANK Name of Beneficiary: ADANI HOUSING FINANCE PVT LTD, IFSC Code: ICIC0000106**
Date/ Time of e-Auction	**27-10-2026, 11.00 AM TO 4.00 PM**
Authorised Office	**Ajay Kumar - 9619661491 / Mohit Rathore - 8112205593**

TERMS & CONDITIONS:
The e-Auction is being held on "AS IS WHERE IS" and "AS IS WHAT IS BASIS".
1. Inspection at Site on 06-10-2026 & 13-10-2026
2. Online BID (EMD) / Offer start on 18-09-2026 and end on 21-10-2026 before 5:30 PM
3. To the best of knowledge and information of the Authorised Officer, there is no encumbrance on any property. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ ies put on auction and claims/ rights/ dues/ effecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the AHFPL. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third- party claims/ rights/ dues.
4. It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of property/ies put on auction will be permitted to interested bidders at sites as mentioned against each property description.
5. The interested bidders shall submit their EMD through Web Portal: https://Tygerhome.procure247.com (the user ID & Password can be obtained free of cost by registering name with https://Tygerhome.procure247.com) through Login ID & Password. The EMD shall be payable through NEFT in the account mentioned above.
6. After Registration (One Time) by the bidder in the Web Portal, the intending bidder/ purchaser is required to get the copies of the following documents uploaded in the Web Portal before the Last Date & Time of submission of the Bid Documents viz. i) Copy of the NEFT/RTGS Challan or Demand Draft; ii) Copy of PAN Card; iii) Proof of Identification/ Address Proof (KYC) viz. self-attested copy of Voter ID Card/ Driving License/ Passport etc.; without which the Bid is liable to be rejected. UPLOADING SCANNED COPY OF ANNEXURE-II & III (can be downloaded from the Web Portal: https://Tygerhome.procure247.com) AFTER DULY FILLED UP & SIGNING IS ALSO REQUIRED. The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid Documents, Training/ Demonstration on Online Inter-se Bidding etc., may contact M/s i-Sourcing Technologies Pvt. Ltd. 603, 6th Floor Shikhar Complex, Navrangpura, Ahmedabad 380 009,Gujarat, India E-mail ID: Karan@procure247.com, Rajesh@procure247.com, Tapan@procure247.com, Support Helpline Numbers : Rajesh Chauhan – 6354910183 Karan Modi - 7016716557. Enquiries , Helpdesk@procure247.com, and for any property related query may contact **Authorised Officer: Ajay Kumar - 9619661491 e-mail ID: ajay.kumar2@tyger.in / Mohit Rathore - 8112205593 e-mail ID: mohitsingh.rathore@tyger.in** during the working hours from Monday to Saturday.
7. The interested bidder has to submit their Bid Documents [EMD (not below the Reserve Price) and required documents (mentioned in Point No.4)] on/ before 27-Oct-25 up to 5:30 pm and after going through the Registering Process (One time) and generating User ID & Password of their own, shall be eligible for participating the e-Auction Process, subject to due verification (of the documents) and/ or approval of the Authorised Officer.
8. During the Online Inter-se Bidding, Bidder can improve their Bid Amount as per the 'Bid Increase Amount' (mentioned above) or its multiple and in case bid is placed during the last 5 minutes of the closing time of the e-Auction, the closing time will automatically get extended for 5 minutes (each time till the closure of e-Auction process), otherwise, it'll automatically get closed. The bidder who submits the highest bid amount (not below the Reserve Price) on the closure of the e-Auction Process shall be declared as a Successful Bidder by the Authorised Officer/ Secured Creditor, after required verification
9. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded. The Earnest Money Deposit shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid, within 24 hours of the acceptance of bid price by the Authorised Officer and the balance 75% of the sale price on or before 15th day of sale or within such extended period as agreed upon in writing by and solely at the discretion of the Authorised Officer. In case of default in payment by the successful bidder, the amount already deposited by the offer shall be liable to be forfeited and property shall be put to re-auction and the defaulting borrower shall have no claim/ right in respect of property/ amount.
10. The prospective qualified bidders may avail online training on e-Auction from i-Sourcing Technologies Pvt. Ltd. prior to the date of e-Auction. Neither the Authorised Officer/ Bank nor M/s. i-Sourcing Technologies Pvt. Ltd. shall be liable for any Internet Network problem and the interested bidders to ensure that they are technically well equipped for participating in the e-Auction event
11. The purchaser shall bear the applicable stamp duties/ additional stamp duty/ transfer charges, fee etc. and also all the statutory/ non-statutory dues, taxes, rates, assessment charges, fees etc. owing to anybody
12. The Authorised Officer is not bound to accept the highest offer and the Authorised Officer has the absolute right to accept or reject any or all offer(s) or adjourn/ postpone/ cancel the e-Auction without assigning any reason thereof
13. The bidders are advised to go through the detailed Terms & Conditions of e-Auction available on the Web Portal of **M/s. i-Sourcing Technologies Pvt. Ltd., https://Tygerhome. procure247.com)** before submitting their bids and taking part in the e-Auction
14. The publication is subject to the force major clause.
Special Instructions-Bidding in the last moment should be avoided in the bidders own interest as neither the Adani Housing Finance Pvt. Ltd nor Service provider will be responsible for any lapse/failure (Internet failure/power failure etc.), in order to ward-off such contingent situations bidders are requested to make all necessary arrangements / alternatives such as power supply back-up etc, so that they are able to circumvent such situation and are able to participate in the auction successfully.

Note - STATUTORY 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

The borrowers / Co-borrower / Guarantors are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned / sold and balance dues, if any, will be recovered with interest and cost.

Place: **RAJASTHAN** **Sd/- Authorised Officer**
Date : **18.09.2026** **For Tyger Home Finance Pvt. Ltd.**

Dr. NTR UNIVERSITY OF HEALTH SCIENCES :: A.P :: VIJAYAWADA-8

NOTIFICATION FOR ADMISSIONS INTO BHMS COURSE

Online Application forms are invited from the eligible candidates for admission into BHMS Course under All India Quota (AIQ) Seats and Management Quota (MQ) Seats in Private Un-aided Non-Minority Homoeopathy Colleges affiliated to University for the academic year 2026-27.

All India Quota (AIQ) Seats and Management Quota (MQ) Seats	02.00 P.M on 17.09.2026 to 09.00 P.M on 23.09.2026

Visit University Website https://drntr.uhsap.in for detailed Notification/ Prospectus/ Regulations & Online Application

VIJAYAWADA, Date: 17.09.2026 Sd/- REGISTRAR

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Aadhar Housing Finance Ltd.

Corporate Office : Office Nos. 501 & 503,5th Floor, Lightbridge, Saki Vihar Road, Andheri East, Mumbai Suburban (District),Maharashtra– 400072
Chittorgarh Branch Office: Krishan Nagar, Maharana Setu Marg, Plot No 3 Chittorgarh-312001(RJ).
Bhilwara Branch Office: Plot No. - C, 2nd Floor, Opp. Hyundai Showroom, Old RTO Road, Gandhi Nagar, Bhilwara - 311001 (Rajasthan)
Nagaur Branch Office: 2nd Floor, Delhi Gate Road, Khatri Pura, Nagaur, Rajasthan-341001
Agra Branch Office: Office No.504, 5th Floor, Business Square, Block-E-15/8, Sanjay Place, Agra, UP-282002
Agra Awas Vikas Branch Office: Unit No.206, 2nd Floor, Padam Corporate Park, Plot BS-10, Sector-13, Awas Vikas Sikandra Yojana, Agra-282007, Uttar Pradesh

POSSESSION NOTICE Appendix IV (for immovable property)

Whereas, the undersigned being the Authorized Officer of Aadhar Housing Finance Limited (AHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of Power conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice (s) Issued by the Authorised officer of the company to the Borrower(s)/Guarantor(s) mentioned herein below to repay the amount mentioned in th notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/ Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section(4) of the Section 13 of the said Act said Act read with rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of AHFL for an amount as mentioned herein under with interest thereon.

S. N.	Name of the Branch / Borrower(s) /Co Borrower(s)	Description of Secured Asset (immovable property)	Demand Notice Date and Amount	Date of Possession
1	(Loan Code 2921000051) Chittorgarh Branch), Asha W/o Suresh (Borrower) Suresh chandra Harijan (Co-borrower)	Property Situated At Patta No.- 48, Book No.- 64, Sankalp No.- 02, Araji No.- 555, Gram- Chikarda, Dungla, Chittorgarh, Rajasthan, 312027 Bounded by:- East: Vaccant Land, West: Common Way, North: Shri Ganesh/ Ghasiramjiharijan'S House, South: Common Way	12-May-26 Rs. 5,12,602/-	16-Sep-26
2	(Loan Code 29210000310 Chittorgarh Branch), Kanhaiya Lal (Borrower) Mangi Kunwar (Co-borrower)	Patta No.- 49, Book No.- 47, Gram - Negadiya Kalan, Gram Panchayat - Gosundi, Chittorgarh, Rajasthan, 312022 Bounded by:- East: Common Road, West: Rajendra Singh, North: Govind Singh, South: Surendra Singh	14-Apr-26 Rs. 6,94,906/-	16-Sep-26
3	(Loan Code 05000002361 Bhilwara Branch), Jakir Husain (Borrower) Haseena (Co-borrower) Vikas Kumar Bhatt (Guarantor)	Patta No.- 02, Sankalp No.- 01, Village - Hamirgarh, Hamirgarh, Bhilwara, Rajasthan, 311205 Bounded by:- East: Road To Bazar, West: Shivji/Shankarlal Mali, North: Shivji/Shankarlal Mali, South: Satya Narayan/Banshilal Chipa	14-Apr-26 Rs. 8,46,775/-	16-Sep-26
4	(Loan Code 14710000398 Nagaur Branch), Bajrang Lal (Borrower) Maina (Co-borrower)	Property Situated At Patta No.- 536/2022-23, Near Suvadiya Bas Jayal, Jayal, Nagaur, Rajasthan, 341023 Bounded by:- East: Common Way And Exit, West: Land Of Mahaveer Nayak, North: Land Of Bhai Banto Ki, South: Land Of Harun S/O Bhanwarlal	12-May-26 Rs. 707924/-	16-Sep-26
5	(Loan Code 01410000927 Agra Branch), Pramod (Borrower) Priti (Co-borrower)	House At Khasra No. 223 Banke Gram Phoolpur (Property Area 82.22 Sq. Mtrs.), Maniyan, Dholpur, Rajasthan-328024 Bounded by:- East: House Of Ravi, West: House Of Summeri, North: Land Of Ajay, South: 10 Feet Rasta	09-Jun-26 Rs. 15,97,068/-	16-Sep-26
6	(Loan Code 45410000255 Agra Awas Vikas Branch), Banvarilal (Borrower) Radha (Co-borrower)	Property At Khasra No. 407, Village Sijroli (Property Area 4332 Square Feet) Tehsil Maniya, Dholpur, Rajasthan-328024 Bounded by:- East: 10 Feet Kharanja, West: Property Of Kaptan Singh, North: Land Of Donor, South: 10 Feet Kharanja	12-May-26 Rs. 5,44,694/-	16-Sep-26

Place: Chittorgarh, Bhilwara, Nagaur, Agra, Agra Awas Vikas **Authorised Officer,**
Date: 18.09.2026 **Aadhar Housing Finance Limited**

Corrigendum to Invitation for Expression of Interest for GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This Corrigendum is being issued in reference to the Form G dated 10.09.2026 Published in the matter of **GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED (CIN: U74999DL2020FTC368645, PAN: AA1CG4822F)**, undergoing Corporate Insolvency Resolution Process, published in the following newspapers:,
i. Financial Express – English, Delhi Edition, ii. Jansatta – Hindi, Delhi Edition, iii. Jaipur Mahanagr Times – Hindi, Alwar Edition, iv. Indian Express – English, Jaipur Edition, v. Free Press Journal – English, Indore Edition, vi. Swadesh – Hindi, Satna Edition

S. no	Particulars	Original Details	Modified Details
10.	Last date for receipt of expression of interest	17-09-2026	27-09-2026
11.	Date of issue of provisional list of prospective resolution applicants	19-09-2026	29-09-2026
12.	Last date for submission of objections to provisional list	21-09-2026	01-10-2026
13.	Date of issue of final list of prospective resolution applicants	22-09-2026	02-10-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23-09-2026	03-10-2026
15.	Last date for submission of resolution plans	03-10-2026	13-10-2026

SD/-
Manoj Kumar Anand
Resolution Professional in the matter of
GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED
IP Registration No: -IBBI/IPA-001/IP-P00084/2017-18/10180
Registered address; 2, Community Centre, 3rd Floor,
Date: 18/09/2026 **(Near PVR/McDonald), Naraina, New Delhi-110028**
Place: New Delhi **E-mail id: gigacirp2025@gmail.com**

Classifieds

PERSONAL

I, Krishna Soni, son of Shri Kamal Prakash Soni, resident of Sunaaron Ka Bas, Jodhpur, my date of birth is recorded as 07.03.1993 in my 10th mark sheet, whereas my date of birth is 17.06.1996, I take full responsibility for any dispute related to this. 0110068824-1

I, Santra Devi mother of No 15241089H Nk Partap Singh R/o Vill-Dabla, Post-Dabla, Teh-Neem Ka Thana, Dist-Sikar, State-Rajasthan, Pin- 332718. have changed my name from SANTRA DEVI to SANTRA KANWAR vide affidavit no CD 104262 dated 17.09.2026 before district court jodhpur 0110068840-1

I, Jahangir Namdev Kamble father of No.6497257L Hav Kamble Sagar Jahangir, Residing Pimpri P F,Pune, (MH)-411018,have change my name from Jahangir to Jahangir Namdev Kamble vide affidavit-CN971453,date-16/09/2026 Bikaner court. 0110068844-1

I, Manorama Jahangir Kamble Mother of No.6497257L Hav Kamble Sagar Jahangir, Residing Pimpri P F,Pune, (MH)-411018,have change my name from Manorama to Manorama Jahangir Kamble vide affidavit-CN971455, date-16/09/2026 Bikaner court. 0110068844-2

I, Pathan Shabab Khan, son of Shri Nasim Khan (Service No. JC778579X, Rank- Naib Subedar), currently residing at LRW 11 Guards, C/O 56 APO (PIN: 910911), hereby state that due to a discrepancy in my service records regarding my mother's name, I have changed her name from 'Madina Bibi' (old) to 'Najirabibi Nasimkhan Pathan' (Date of Birth 01-01-1946) (new). It is certified that the names 'Madina Bibi' (old) and 'Najirabibi Nasimkhan Pathan' (Date of Birth 01-01-1946) (new) refer to the same person. An affidavit (No. CD 092070, dated 16-09-2026) has been submitted before the District Court, Jodhpur.

I am BIMLA legally married wife of No JC-380823K RANK- Subedar NAME- Navin Prakash . I am presently residing at Village - Kalupoor, PO- Newari, Tehsil- Jehanabad, District- Jehanabad, State Bihar, Pin No-804425. I have changed my name BIMLA (Old) to BIMALA (new) due to the inaccuracy in my existing name. It is certified that both the name BIMLA (Old) and BIMALA (new) belong to the same person. Affidavit No CD 108029 dated 16-09-2026 presented before District Court Jodhpur.

NAME CHANGE

I, JC/Army No. 1421873SA, Rank EX-HAV, Name RAMKITAR YADAV, resident of Village Raiwana & Post Talwana, Tehsil Neemrana, District Kotputli-Behror, State Rajasthan, 301703, do hereby solemnly affirm and declare as under:-
That I want to change name of my spouse/dependents from NIRAJ KUMARI to NEERAJ KUMARI.

Oriental University hosts seminar on studying abroad

Our Staff Reporter
INDORE

Oriental University, Indore, in association with the Faculty of Agriculture and Office of International Affairs, organised a one-day seminar on Higher Education Abroad. The seminar focused on higher education opportunities and academic pathways at the Royal Agricultural University (RAU), UK.

The seminar aimed to acquaint students with international education opportunities, study pathways in the UK and career prospects in agriculture and allied disciplines. Royal Agricultural University South Asia Representative Ankit Joshi was the expert speaker and shared information on higher-study opportunities, admission pathways and career prospects.

The session highlighted international academic experience, professional skills and global exposure. Students and faculty members participated in the seminar.

The programme was organised under the guidance of Faculty of Agriculture HoD Dr Praveen Kumar Sahu and Office of International Affairs Head Dr Supriya Pathak, with coordination support from Faculty of Agriculture Assistant Professor Dr Sayan Chowdhury.

Chancellor Praveen Thakral, Pro-Chancellor Gaurav Thakral, Pro-Chancellor Prof Dhruva Ghai, Chief Managing Director Prof Garima Ghai, Vice-Chancellor Prof Amol Gore and Registrar Dr Acharya Harendra Saraswat attended the programme.

BALD SIDE| Rich boy-poor girl love marriage on the rocks; couple met on Facebook

Man loses both. Hair & wife

Smita
BHOPAL

Four years after his marriage, a young and successful entrepreneur from the city has filed for divorce saying that his wife calls him ganja (bald) and has abandoned him.

The man is from a rich family, while the wife's parents belong to lower middle class. She hails from a city in the Vindhya region and was staying in Bhopal to pursue her education. About five years ago, the two got introduced to each other on Facebook when they were preparing for the Madhya Pradesh Public Service Commission examination.

After meeting virtually, they met in person and soon fell in love. The woman told him that her parents want her to marry soon. The man agreed and they got married in 2022. The man spent Rs 15 lakh on would-be bride's wedding shopping. He also paid the entire bill of their marriage. His parents gifted jewellery worth Rs 20 lakh to their daughter-in-law.

However, things turned sour within two months of the marriage. Hurt by the woman's behaviour, her in-laws asked their son to move out of their house and start living elsewhere with his wife. And he did so. The man got his wife enrolled in an MBA course and launched his own business, which was quite successful. Then, he got a job in the USA. However, his parents asked him to stay in India. And he complied with their request. This decision angered his wife.

After this, the woman started taunting her husband saying that he was bald and not good looking. In July this year, she left home without informing the man and began living elsewhere. After waiting for some days, the man vacated the rented accommodation and started living with his parents. Subsequently, the woman visited her in-laws' house and abused them.

According to a counsellor, Shail Awasthi, assigned to their case, now, the man has filed for divorce at the Bhopal District Court. "He said that he doesn't want to continue his marriage at any cost. The wife said she would file a domestic violence case against her husband," Awasthi said.

AI Image

Nitin Nabin to take feedback on govt, party

Our Staff Reporter
BHOPAL

BJP's national president Nitin Nabin will take feedback on the performance of the government and the party during his first visit to the state as organisation's head.

From Ujjain, Nitin Nabin will go to Indore, from where he will leave for Pathankot. Before leaving for his next destination, Nabin will discuss several issues with Chief Minister Mohan Yadav and the party's state unit president Hemant Khandelwal.

He set aside two hours of his schedule for the discussion in the morning. Nitin Nabin will discuss the state-related issues and may take feedback on the Sewa Sankalp Abhiyan.

When he was the national general secretary of the Bharatiya Janata Yuva Morcha, he was in charge of the state. So, he has an understanding about the functioning of the state party unit. The chief minister and several other leaders from MP recently met Nitin Nabin in Delhi.

Come to my clinic: Patients flag private practice by govt doctors

Rishita Tomar
BHOPAL

Patients visiting government hospitals for treatment in Bhopal say they are often asked to continue consultations at doctors' private clinics, where they are told they can be examined in greater detail. The allegation comes as several government doctors continue private consultations after duty hours, with some patients claiming that they are specifically directed to these clinics despite first approaching the government hospital. Free Press found that some government medical college doctors are also seeing patients at private facilities after their government duty hours.

What did patients say?

Yogesh Soni, who approached an orthopaedic surgeon after an accident, said this has happened to him several times. "I came here after meeting with an accident. Generally, the doctor advises me to come to his clinic, saying he will check me more properly there. This has happened many times," he said.

'Rules allow practice after duty hours'

Dr Rakesh Malviya, president of Medical Teachers' Association, said the rules for private practice were different earlier but were later merged, allowing medical college faculty to work elsewhere after their government duty hours. He said 3,500 doctors work in medical colleges across MP and many clinical faculty members practise in nearby areas. Doctors opting for private practice have to forgo the 20% non-practising allowance, he said.

Govt working on stricter policy

Principal secretary of health and medical education **Sukh Veer Singh** said the government was working on a stricter policy regarding private practice by government doctors.

WCD dept to hold grievance camps twice a month

Our Staff Reporter
INDORE

The Women and Child Development Department has announced a decentralised grievance redressal mechanism across all divisional and district headquarters in Madhya Pradesh to address administrative delays and employee grievances.

Under the initiative, Commissioner Sandeep GR has directed that grievance redressal camps be held on the first and third Wednesday of every month from 2 pm to 5 pm.

Anganwadi workers and helpers, as well as district-level officials, will be able to raise service-related issues at the camps.

The camps will address issues including delayed appointments, time-bound pay scales, promotions, compassionate appointments, retirement pensions and other pending financial dues.

Every application will be recorded in an official register for monitoring and review.

Commissioner Sandeep has also directed that staff salaries be disbursed by the first of every month. Authorities have been asked to expedite payment of Anganwadi honorariums, medical reimbursement bills and travel allowances.

The initiative aims to reduce administrative delays faced by field-level workers and streamline grievance redressal within the department.

Two held with MD drugs worth Rs 1.4 lakh

Our Staff Reporter
INDORE

City Crime Branch arrested two men with 14.9 grams of MD drugs worth Rs 1.4 lakh and seized an electric autorickshaw, police said on Thursday.

Police said the action was taken during checking on MR-4 Road, where a team spotted two men sitting in an electric autorickshaw and stopped them. They were identified as Shadab Khan, a resident of Khajrana, and Sahid Ali Shah, a resident of Chandan Nagar.

During a search, police allegedly found 14.9 grams of MD drugs hidden in the dashboard of the autorickshaw. The drugs were valued at around Rs 1.4 lakh and the vehicle at Rs 1.5 lakh. The total seizure was estimated at Rs 2.9 lakh.

Police registered a case against the accused under Section 8/22 of the NDPS Act. They are being questioned to ascertain the source of the drugs and identify others allegedly involved in the supply network.

According to Crime Branch data, police have arrested 145 accused in 69 NDPS Act cases in Indore since Jan 1.

They have seized 3.026 kg of MD drugs, 28.338 kg of ganja, 500 kg of bhang, 346.22 grams of brown sugar and 10 grams of cocaine, with drugs and vehicles worth around Rs 3.83 crore seized during the period.

SVIMS launches 3 skill-based workshops

Our Staff Reporter
INDORE

Shri Vaishnav Institute of Management & Science (SVIMS), Indore, inaugurated three skill-oriented workshops under its Value-Added Course initiative at the Department of Management (PG).

Dr Narendra Kumar Totla, professor at IMS, DAVV, and Abhishek Pathak, sales manager at HP, Indore, attended the event as chief guests. SVIMS Director Dr George Thomas and Department of Management (PG) Head Dr Mandip Gill welcomed them.

The programme began with the lighting of the lamp and Saraswati Vandana. Three workshops were launched: Analytical Tools (SPSS and AMOS), convened by Dr Sapna Parihar; Sales Workshop, by Dr Digamber Negi; and Project Appraisal and Analysis Workshop, by Dr Rekha Melwani.

Addressing the gathering, Thomas stressed the importance of foundational skills in adapting to industry changes. Totla said, "Your skill will determine your future," urging students to build practical competencies. Pathak said sales involves trust, communication and relationship-building. Dr Nitika Asawa conducted the programme, while Negi delivered the vote of thanks. Faculty members and final-year students attended the event.

Passenger service drive takes off

Our Staff Reporter
INDORE

The Passenger Service Campaign-2026 was launched at Devi Ahilyabai Holkar Airport on Thursday and will continue till Oct 10. It aims to improve passenger amenities and promote cleanliness.

Union Civil Aviation Minister Kinjarapu Rammohan Naidu inaugurated the nationwide campaign in Delhi. Airport Director Sunil Maggirwar said the city airport programme began with the singing of Vande Mataram. Folk dances and cultural performances were held at the terminal in the evening, with passengers also participating. Gifts were distributed to them.

High-tech gambling dens turn into surveillance hubs to evade police raids

Our Staff Reporter
BHOPAL

Gambling den operators are now adopting elaborate security arrangements to evade police raids. They are installing CCTV cameras not only on their premises but also along roads and lanes leading to the gambling spots.

Police sources said operators were using a network of cameras spread across nearly a one-kilometre-radius of gambling dens while being installed at strategic points, including small shops and other establishments nearby. The feeds are continuously monitored by a person specifically assigned to keep watch for suspicious movement.

The extent of the surveillance network came to light during a recent Crime Branch raid on a gambling den in Bajaria operated by notorious criminal Rusi Khan. Additional DCP Shailendra Singh Chauhan said CCTV cameras were found installed not only around Khan's house but also along surrounding lanes and roads to monitor police movement. The cameras were connected through Wi-Fi to mobile phones, allowing members of Khan's family to monitor the surroundings remotely. However, the Crime Branch managed to catch the gamblers unaware by conducting reconnaissance using a drone camera before the raid and choosing the early morning hours.

WESTERN RAILWAY
RAJKOT DIVISION
CORRIGENDUM
Corrigendum to Tender Notice No. DRM/RJT/E-Tender/2026-2027/29 & 30 (EL) Dt.27.08.2026. (Date extended). Date of Opening of tender will be 28-09-2026 instead of 18-09-2026. RJT-143
Like us on: facebook.com/WesternRly

Franklin Templeton Mutual Fund
Cordially invites you for a program under it's Investor Education and Awareness Initiative.
Venue:
Hotel Lemon Tree,
RNT Marg, Indore 452001
Date: 20th September, 2026
Time: 12:30 p.m.
Contact Person: Vishal Rathore (9893028690)
Due to limited seats, entry will be provided to registered attendees only. Please call on the above number to register by tomorrow.
We look forward to your participation.
FRANKLIN TEMPLETON
Registered office: One International Centre, Tower 2, 12th & 13th Floor, Senapati Bapat Marg, Elphinstone (West), Mumbai - 400013
Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

FAKE ITC CASES| Tax consultants seek amnesty

Our Staff Reporter
INDORE

Tax consultants have urged the government to introduce an amnesty scheme to settle fake Input Tax Credit (ITC) cases involving genuine taxpayers.

Under the aegis of the Tax Practitioners Association (TPA), consultants submitted memorandums to the CGST Commissioner, Indore and SGST Commissioner, seeking that the proposal be forwarded to the GST Council for consideration at its meeting next month.

The TPA said litigation over alleged fake and fraudulent ITC chains was increasing, with genuine purchasers and suppliers facing proceedings when another entity in the transaction chain was later found to be non-genuine or involved in irregularities.

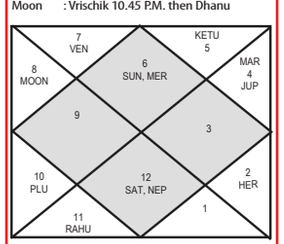
It proposed complete relief for genuine suppliers where actual supply, proper documentation, payment through banking channels and applicable tax payment are established, with no evidence of collusion or deliberate involvement in fraudulent ITC.

The association said the proposal was not meant to protect fraudsters, fake-invoice operators or those involved in circular trading and accommodation entries. It said the scheme would allow authorities to focus on actual fraud while providing relief to bona fide taxpayers caught in disputed transaction chains.

TPA President Vijay Bansal, CGST Secretary CA Sunil P Jain and SGST Secretary CA Krishna Garg handed over the memorandums.

PANCHANG 18.9.2026 (DAKSHINAYAN)

Saka 1948 Samvat 2083
Month : Bhadra Shukla 7 Friday 1.02 P.M.
Nakshatra : Jyestha 10.45 P.M. then Mula
Yoga : Priti 1.35 P.M. then Ayusman
Karan : Visti 2.14 A.M. then Balav
Moon : Vrischik 10.45 P.M. then Dhanu



FREE PRESS CLASSIFIED
RUNNING CLASSIFIED
DISPLAY CLASSIFIED
7 DAY 500/-
15 DAY 1000/-
30 DAY 1500/-
50/- SQ.CM. B/W.
75/- SQ.CM. (MINIMUM SIZE 1X3)
DISPLAY CLASSIFIED
FREE PRESS CALL- 9425082195

Corrigendum to Invitation for Expression of Interest for
GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This Corrigendum is being issued in reference to the Form G dated 10.09.2026 Published in the matter of **GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED (CIN: U74999DL2020FTC368645, PAN: AA1CG4822F)**, undergoing Corporate Insolvency Resolution Process, published in the following newspapers:,
i. Financial Express – English, Delhi Edition, ii. Jansatta – Hindi, Delhi Edition, iii. Jaipur Mahanagr Times – Hindi, Alwar Edition, iv. Indian Express – English, Jaipur Edition, v. Free Press Journal – English, Indore Edition, vi. Swadesh – Hindi, Satna Edition

S. no	Particulars	Original Details	Modified Details
10.	Last date for receipt of expression of interest	17-09-2026	27-09-2026
11.	Date of issue of provisional list of prospective resolution applicants	19-09-2026	29-09-2026
12.	Last date for submission of objections to provisional list	21-09-2026	01-10-2026
13.	Date of issue of final list of prospective resolution applicants	22-09-2026	02-10-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23-09-2026	03-10-2026
15.	Last date for submission of resolution plans	03-10-2026	13-10-2026

SD/-
Manoj Kumar Anand
Resolution Professional in the matter of
GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED
IP Registration No: -IBBI/IPA-001/IP-P00084/2017-18/10180
Registered address; 2, Community Centre, 3rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028
E-mail id: gigacirp2025@gmail.com
Date: 18/09/2026
Place: New Delhi

CORRIGENDUM
With reference to the vehicle e-auction notice published in this newspaper on **17.09.2026**, the reserve price of vehicle **1.NISSAN MAGNITE TURBO MT XV PRE(O)**, was erroneously published as Rs. **5,40,000/-**, which should be read as Rs. **4,59,000/-**. All other details will remain unchanged.
Authorised Officer, State Bank of India, H.L.C. - 1, Vidhyraj Anex B1, Basant Vihar, Near Satya Sai School A.B. Road Indore (M.P.)

CORRIGENDUM
Advertisement of **Possession Notice For Immovable Properties Rule 8 (1)** was published in **Free Press**, Dated **11.09.2026 by Uco Bank, Zonal Office, Indore**. According to the above notice Sanyogitaganj Branch, Indore, in the property details of Borrower No. 1 M/s JSN Engineers, Proprietor Mrs. Garima Karnawat, for Property No. 3, Flat No. 601 (Super Built-up Area 1550 sq. meters) and 608 (Super Built-up Area 1550 sq. meters) and owners Mrs. Garima Karnawat W/o Mr. Vikrant Karnawat & Mr. Vikrant Karnawat S/o Mr. Narendra Kushal Chand Karnawat, and in the property details of Borrower No. 2 Mrs. Garima Karnawat and Mr. Vikrant Karnawat, the owner name Mrs. Garima Karnawat W/o Mr. Vikrant Karnawat & Mr. Vikrant Karnawat S/o Mr. Narendra Kushal Chand Karnawat was published by mistake. Now it may be read respectively as **Flat No. 601 (Super Built-up Area 1550 sq. ft.) & 608 (Super Built-up Area 1550 sq. ft.) & Owner Mrs. Garima Karnawat W/o Mr. Vikrant Karnawat and Owner of Sr. No. 2 Mrs. Garima Karnawat W/o Mr. Vikrant Karnawat.** All other information given in the advertisement shall remain unchanged.
Authorised Officer, Uco Bank

WESTERN RAILWAY - RAJKOT DIVISION
NEW WORKS AND ALL ORDINARY REPAIRS FOR VARIOUS ZONE NOS., PROVISION OF RAILS AND IMPROVEMENT OF QUARTERS
E-Tender Notice No. 28 OF 2026-27 Date : 16/09/2026

Sr. No.	e-Tender No.	Name of work	Approximate NIT Cost (₹)	Earnest Money (₹)
01	DRM-RJT-2026-27-E-25R	New Works and all ordinary repairs up to Rs.5 Lakhs for Zone No. 06 of 2026-27 i.e. Kanalus (excluding) to Dwarka (excluding) under the jurisdiction of Assistant Divisional Engineer (West) Jamnagar.	85,81,447.18	1,71,600.00
02	DRM-RJT-2026-27-E-33R	New Works and all ordinary repairs up to Rs.5 Lakhs for Zone No. 1B of 2026-27 i.e. Surendranagar (excluding) to Wankaner (including) under the jurisdiction of Assistant Divisional Engineer, Wankaner.	97,21,088.22	1,94,400.00
03	DRM-RJT-2025-26-E-85R2	Rajkot Division : Provision of rails and other arrangement for working of EOT crane at Sick Line shed Okha.	26,74,392.14	53,500.00
04	DRM-RJT-2026-27-E-62	Rajkot Division - Improvement of quarters at Mithapur and Wankaner.	1,92,72,355.27	3,85,500.00

For all above Tenders: Date and Time of Opening of Tender: 08-10-2026 at 15:00 Hrs. **Office Address:** Divisional Railway Manager (Engg.), Western Railway, Kothi Compound, Rajkot, Gujarat-360 001. **Website: www.ireps.gov.in** RJT-145
Like us on : facebook.com/WesternRly • Follow us on : x.com/WesternRly

Muthoot Homefin (India) Ltd.
Corporate Office : Unit No. 19-NE, 19th Floor, The Ruby, Senapati Bapat Marg, Near Ruparel College, Dadar (West), Mumbai, Maharashtra- 400 028
POSSESSION NOTICE (As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)
Whereas, the undersigned being the Authorized Officer of **Muthoot Homefin (India) Ltd. (MHIL)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s)/Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the of the Security Interest (Enforcement) Rules, 2002. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Muthoot Homefin (India) Ltd.** for an amount as mentioned herein under with interest thereon.
The Borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets

Sr. No.	Name of the Borrower(s)/ Co-Borrower(s)/ Loan Account No./Branch	Brief details of secured assets	Date of Demand Notice & Total Outstanding Dues (Rs.)	Possession Taken Date
1.	Mahendra Solanki/ Tejubai Solanki/ IND-HL-001980/ Indore	Property Situated At North Part of Plot No.140, Said Plot No. Said Plot No. 140- C, Vyanktesh City, Survey No. 94,95, 96/1, Gram-Ranmal Billod, Tehsil-Depalpur, Dist-Indore (mp), 453001 Geo Position: 22.654524, 75.620421 Survey No./Hissa No. Survey No. 94,95,96/1 Landmark Near Colony Main Gate District Indore State Mp Pincode 453001 Directions North - Plot No. 141, South- Remaining Part (Plot No. 140-B), East-Plot No.163. West-Road	20-May-2025/ Rs. 12,51,573/- Rupees Twelve Lakh Fifty One Thousand Five Hundred Seventy Three Only.	11-Sep-2026

Date: September 18, 2026
Place: Indore
Sd/- Authorized Officer
Muthoot Homefin (India) Limited

संक्षिप्त समाचार

कांडा के तीन ठिकानों पर चलाया तलाशी अभियान

गुरुग्राम। प्रवर्तन निदेशालय (ईडी) ने गुरुवार को गुरुग्राम में हरियाणा के पूर्व राज्य मंत्री गोपाल कांडा से जुड़े तीन ठिकानों पर तलाशी अभियान चलाया। यह कार्रवाई 248.46 करोड़ रुपए के कथित मनी लॉन्ड्रिंग मामले की जांच के सिलसिले में की गई। ईडी की गुरुग्राम इकाई, वाटिका लिमिटेड की ओर से किए गए बड़े पैमाने पर रियल एस्टेट फ्रॉड की जांच कर रही है। एजेंसी ने 'प्रिवेंशन ऑफ मनी लॉन्ड्रिंग एक्ट' (पीएमएलए) की धारा 17 के तहत पूर्व मंत्री गोपाल कांडा के घर, फार्महाउस और कार्यालयों पर छापेमारी की है। इस मामले में निवेशकों को कमर्शियल प्रोजेक्ट्स में निवेश करने के लिए लुभाया गया था और उन्हें समय पर कब्जा, निश्चित रिटर्न, लीज रेंटल और सेल डीड पूरा करने का भरोसा दिया गया था।

जहरीली शराब पीने से 48 लोगों की मौत

अबूजा। नाइजीरिया के दक्षिणी राज्य ओंडो में जहरीली स्थानीय शराब पीने से 48 लोगों की मौत हो गई है। वहीं, 100 से अधिक लोग गंभीर रूप से बीमार हैं और अस्पताल में उनका इलाज चल रहा है। इस घटना ने पूरे इलाके में हड़कंप मचा दिया है। प्रशासन इलाके में जहरीली शराब को लेकर सर्च अभियान शुरू किया है। अधिकारी के अनुसार यह ओंडो राज्य के ओडिगबो और इरेले स्थानीय सरकार क्षेत्रों में पिछले कुछ दिनों के दौरान घटी है।

माओवादी नेता असीम मंडल गिरफ्तार

कोलकाता। पश्चिम बंगाल के मुख्यमंत्री सुवेंदु अधिकारी ने गुरुवार को कोलकाता पुलिस की स्पेशल टास्क फोर्स (एसटीएफ) को सफलता के लिए बधाई दी। एसटीएफ ने पूर्वी मेदिनीपुर जिले के पटाशपुर क्षेत्र से वांछित माओवादी नेता असीम मंडल उर्फ आकाश, उर्फ तिमिर, उर्फ मनोज को गिरफ्तार किया है। मुख्यमंत्री ने सोशल मीडिया पर जारी एक बयान में एसटीएफ के अधिकारियों और जवानों की सराहना करते हुए कहा कि उन्होंने सफलतापूर्वक असीम मंडल को गिरफ्तार किया। मंडल सीपीआई (माओवादी) की केंद्रीय समिति का सदस्य और पश्चिम बंगाल राज्य समिति-। का सचिव बताया जाता है।

झारखंड में पर्यवेक्षिका की हथियार से हत्या

चाईबासा। झारखंड के पश्चिमी सिंहभूम जिले के चक्रधरपुर में गुरुवार दोपहर अनिता बिंद नामक युवती की धारदार हथियार से हत्या कर दी गई। वारदात के बाद भाग रहे एक युवक को स्थानीय लोगों ने पीछा कर पकड़ लिया और पुलिस के हवाले कर दिया। पुलिस के अनुसार, आरोपी ने पूछताछ में खुद को मृतका का प्रेमी बताया है।

ट्रक ने ट्रैक्टर-कार को मारी टक्कर, दो की मौत

जयपुर। बीकानेर जिले में एक सड़क हादसे में दो लोगों की मौत हो गई और चार अन्य लोग घायल हो गए। पुलिस के अनुसार, बीकानेर-श्रीडूंगरगढ़ मार्ग पर सिजराल होटल के पास देर रात करीब दो बजे एक ट्रक ने पहले ट्रैक्टर को टक्कर मारी और फिर एक कार से जा टकराया। मृतकों की पहचान चूरू जिले के साहवा निवासी निशाऔर विकास के रूप में हुई है।

नई दिल्ली में सेमीकॉन इंडिया 2026 के पांचवें संस्करण का उद्घाटन, प्रधानमंत्री मोदी बोले-

अब दुनिया के बाजार में जा रहे भारत में बने चिप्स, पॉवर सेक्टर में निवेश बहुत जरूरी

भारत में एडवांस्ड टेक्नोलॉजी के विकास से जुड़ें और यहीं पर रिसर्च करें

स्वदेश समाचार ■ नई दिल्ली

प्रधानमंत्री नरेंद्र मोदी ने गुरुवार को नई दिल्ली के यशोभूमि में सेमीकॉन इंडिया 2026 के पांचवें संस्करण का उद्घाटन करते हुए कहा कि अब भारत में भी चिप्स बनने लगे हैं और दुनियाभर में इसे पहुंचाया भी जा रहा है। साथ ही उन्होंने विदेश में रिसर्च करने वाले युवाओं से कहा कि वे भारत में एडवांस्ड टेक्नोलॉजी के विकास से जुड़ें और यहीं पर रिसर्च करें।

सेमीकॉन इंडिया में अपने संबोधन के दौरान प्रधानमंत्री मोदी ने कहा कि हमारी चिप्स अब भारत के प्लांट से देश और दुनिया भर के ग्राहकों तक पहुंच रही हैं। प्रधानमंत्री मोदी ने कहा, एआई के लिए बनाए जा रहे चिप्स का इस्तेमाल एआई डेटा सेंटर्स में किया जा रहा है। इन डेटा सेंटर्स में हजारों हाई-परफॉर्मेंस प्रोसेसर एक साथ काम कर रहे हैं। वे बहुत बड़ी मात्रा में डेटा प्रोसेस कर रहे हैं। जैसे-जैसे एआई का विस्तार हो रहा है, कंप्यूटिंग पावर की जरूरत भी उसी रफ्तार से बढ़ेगी, और जैसे-जैसे कंप्यूटिंग पावर बढ़ेगी, बिजली की जरूरत भी उसी हिसाब से बढ़ेगी। इसलिए, पावर सेक्टर में निवेश करना भी बहुत जरूरी है। उन्होंने कहा कि जहां हमारे प्लांट्स हैं, वहां जरूरत के हिसाब से बिजली मिलनी चाहिए, इसलिए भारत पावर सेक्टर में बहुत बड़ा निवेश भी कर रहा है।

दुनिया का भारत पर भरोसा भी बढ़ रहा

प्रधानमंत्री मोदी ने विकसित भारत के संकल्प को पूरा करने की बात करते हुए कहा कि अगर पिछले 15 दिनों पर नजर डालें, तो आप देखेंगे कि भारत कितनी तेजी से और इस दिशा में आगे बढ़ रहा है। इस सितंबर में मुंबई में 'ग्लोबल फिनटेक फेस्ट' का आयोजन किया गया। इसमें एजेंटिकएआई, टोकनाइजेशन और क्वांटम टेक्नोलॉजी के जरिए समावेशी वित्त पर चर्चा हुई। उन्होंने आगे कहा किइस दौरान, पूरे भारत में करीब 3,000 किलोमीटर के 'डेडिकेटेड फ्रेट कॉरिडोर' पूरी तरह से चालू हो गए। इससे माल की ढुलाई तेज होगी, लॉजिस्टिक्स बेहतर होगा और हमारा मैन्युफैक्चरिंग सेक्टर मजबूत होगा। इसी महीने भारत की तिमाही त्रष्टक्के आंकड़े भी जारी किए गए. गंभीर वैश्विक माहौल के बावजूद, भारत ने 7.8 प्रतिशत की विकास दर दर्ज की। भारत की अर्थव्यवस्था की रेटिंग अपग्रेड होने की बात करते हुए पीएम मोदी ने कहा कि जापान की क्रेडिट रेटिंग एजेंसी ने भारत की सॉवरेन रेटिंग को अपग्रेड किया है। यह अपग्रेडेशन 35 साल बाद मिला है।

छात्रों को सेमीकंडक्टर की ट्रेनिंग

सेमीकंडक्टर क्षेत्र में इंजीनियरों को प्रशिक्षित करने की बात करते हुए प्रधानमंत्री मोदी ने कहा कि हमारी सरकार एक लाख इंजीनियरिंग छात्रों को सेमीकंडक्टर इंडस्ट्री के लिए प्रशिक्षित करने का लक्ष्य लेकर चल रही है। इसमें से 70 हजार नौजवानों को ट्रेनिंग दी भी जा चुकी है। युवा प्रतिभाओं को तराशने की बात करते हुए उन्होंने कहा कि जो युवा प्रतिभाएं भारत में रिसर्च कर रही हैं, वे आगे आएं।जो युवा विदेश में रिसर्च कर रहे हैं, वे भी भारत में एडवांस्ड टेक्नोलॉजी के विकास से जुड़ें।

मोदी@25: युवाओं तक पहुंचने की रणनीति

योजनाओं से वंचित लोगों को जोड़ने का भाजपा का दावा

अनिता चौधरी ■ नई दिल्ली

प्रधानमंत्री नरेंद्र मोदी के जन्मदिन 17 सितंबर से भारतीय जनता पार्टी ने एक महीने तक चलने वाले 'सेवा संकल्प अभियान' की शुरुआत की है। इस बार प्रधानमंत्री के जन्मदिन के साथ गुजरात के मुख्यमंत्री से लेकर देश के प्रधानमंत्री तक उनके 25 साल के प्रशासनिक सफर को भी केंद्र में रखा गया है। पार्टी ने इसे 'मोदी@25' की थीम से जोड़ा है। अभियान के तहत सेवा गतिविधियों, सरकारी योजनाओं के लाभार्थियों तक पहुंच, युवाओं से संपर्क और विभिन्न सामाजिक कार्यक्रमों का आयोजन किया जा रहा है।

इसी सिलसिले में स्वदेश से बातचीत में भाजपा के राष्ट्रीय उपाध्यक्ष लाल सिंह आर्य ने अभियान के उद्देश्यों, युवाओं तक पहुंच की रणनीति और मोदी सरकार की योजनाओं को लेकर पार्टी के पक्ष को विस्तार से रखा।

सेवा से जनसेवा तक पहुंचने का दावा : 'मोदी@25' के तहत एक महीने तक चलने वाले कार्यक्रमों के उद्देश्य पर लाल सिंह आर्य ने कहा कि इस बार अभियान की थीम 'सेवा संकल्प अभियान' है। इसका उद्देश्य राष्ट्र सेवा से जनसेवा तक पहुंचना है। उन्होंने कहा कि प्रधानमंत्री नरेंद्र मोदी का जन्मदिन भाजपा कभी सप्ताह, कभी पखवाड़े और कभी पूरे महीने तक विभिन्न सेवा कार्यक्रमों के माध्यम से मनाती रही है।

आर्य के मुताबिक इस बार भी स्वच्छता अभियान, रक्तदान, महिला सशक्तिकरण, आंगनवाड़ी और आशा कार्यकर्ताओं के सम्मान सहित कई कार्यक्रम आयोजित किए जा रहे हैं। उन्होंने कहा कि इन कार्यक्रमों का उद्देश्य जनसेवा से जुड़ना है। उन्होंने कांग्रेस के पूर्व शासन का संदर्भ देते हुए कहा कि पहले प्रधानमंत्रियों के जन्मदिन मनाने की अलग परंपरा रही है, जबकि भाजपा प्रधानमंत्री के जन्मदिन को सेवा गतिविधियों से जोड़कर मनाती है।

काशी से वडनगर तक होगी बाइकर्स रैली

युवाओं को अभियान से जोड़ने के लिए भाजपा युवा मोर्चा की ओर से प्रस्तावित बाइकर्स रैली पर बातचीत में आर्य ने कहा कि यात्रा काशी विश्वनाथ मंदिर से प्रधानमंत्री मोदी के जन्मस्थान वडनगर स्थित हाटकेश्वर महादेव मंदिर तक जाएगी और वडनगर से काशी की ओर भी यात्रा होगी।

गरीब कल्याण को लेकर कांग्रेस पर निशाना

आर्य ने कांग्रेस पर आरोप लगाते हुए कहा कि उसके शासन में गरीबों के नाम पर योजनाएं तो बनीं, लेकिन उनका अपेक्षित लाभ लोगों तक नहीं पहुंचा। उन्होंने कहा कि मोदी सरकार में प्रधानमंत्री आवास योजना, प्रधानमंत्री किसान सम्मान निधि जैसी योजनाओं को प्रधानमंत्री के नाम से संचालित किया गया, ताकि सरकार बदलने के बावजूद योजनाओं की निरंतरता बनी रहे। आर्य ने दावा किया कि मोदी सरकार के कार्यकाल में 25 करोड़ लोग गरीबी से बाहर आए हैं। ऐसे लोगों की पहचान कर उन्हें सरकारी योजनाओं से जोड़ने और आवश्यक फॉर्म भरवाने का काम भी किया जा रहा है।

दिल्ली विश्वविद्यालय छात्रसंघ चुनाव पर दिल्ली हाईकोर्ट सख्त

अब बहुत हो चुका, गुंडागर्दी नहीं रुकी तो चुनाव रद्द करने की दी चेतावनी

स्वदेश समाचार ■ नई दिल्ली

दिल्ली हाईकोर्ट ने दिल्ली विश्वविद्यालय छात्रसंघ (डूसू) चुनाव प्रक्रिया के दौरान कथित गुंडागर्दी और अदालती आदेशों के उल्लंघन की घटनाओं पर गुरुवार को कड़ी नाराजगी जताई। अदालत ने चेतावनी दी कि यदि उसे संतुष्टि नहीं हुई कि इस तरह का आचरण दोबारा नहीं होगा, तो वह चुनावों को पूरी तरह रद्द कर सकती है।

मुख्य न्यायाधीश देवेंद्र कुमार उपाध्याय और न्यायमूर्ति तेजस करिया की पीठ ने कहा कि अब बहुत हो चुका। हम इस तरह के आपराधिक व्यवहार, आपराधिक आचरण, लापरवाही और गुंडागर्दी को बर्दाश्त नहीं कर सकते। अदालत ने यह भी कहा कि इस तरह की घटनाएं हर साल हो रही हैं। पीठ ने आगे चेतावनी देते हुए कहा, हम चुनाव छोड़ देंगे और जब तक हमें संतुष्टि नहीं हो जाती कि इस तरह की कोई गुंडागर्दी नहीं होगी, तब तक हम चुनाव की अनुमति नहीं देंगे।

प्रशासन और कानून-व्यवस्था पर उठाए सवाल

अदालत ने सवाल किया कि क्या विश्वविद्यालय का स्थिति और कानून-व्यवस्था पर नियंत्रण है। पीठ ने कहा कि यदि अधिकारी स्थिति को नियंत्रित नहीं कर सकते या अदालत के आदेशों का पालन सुनिश्चित नहीं कर सकते, तो उन्हें ऐसा बता देना चाहिए। इसके बाद अदालत चुनाव छोड़ने पर विचार करेगी। अतिरिक्त सॉलिसिटर जनरल चेतन शर्मा ने कहा कि वह अदालत से पूरी तरह सहमत हैं। उन्होंने कथित आचरण को पूरी तरह निंदनीय बताया और कहा कि इसके लिए जिम्मेदार लोगों को न्याय के कटघरे में लाया जाना चाहिए। सुनवाई के दौरान डूसू उम्मीदवारों के नाम और लेबल वाली कारों की तस्वीरों को देखते हुए पीठ ने सवाल किया कि उम्मीदवार कथित प्रचार से खुद को कैसे अलग कर सकते हैं। पीठ ने कहा, कारों पर उम्मीदवारों के नाम और लेबल लगे हैं। आप कैसे कह सकते हैं कि वे उनका प्रचार नहीं कर रहे हैं?

'दिल्ली विश्वविद्यालय प्रशासन क्या कर रहा है?'

पीठ ने दिल्ली विश्वविद्यालय प्रशासन और कानून लागू करने वाली एजेंसियों की भूमिका पर सवाल उठाते हुए पूछा, दिल्ली विश्वविद्यालय प्रशासन और कानून लागू करने वाली एजेंसियां क्या कर रही हैं? अदालत ने कहा कि किसी प्रशासक के लिए यह कहकर जिम्मेदारी से बचना आसान है कि कोई तीसरा पक्ष चुनाव नहीं होने दे रहा है। पीठ ने सवाल किया, आप उन्हें रोक क्यों नहीं सकते? अदालत ने डूसू चुनाव कराने के तरीके पर भी चिंता जताई।

भूटान के प्रधानमंत्री से मिले विदेश मंत्री जयशंकर 54 मेड इन इंडिया इलेक्ट्रिक वाहनों को सौंपा

स्वदेश समाचार ■ नई दिल्ली

भारत के विदेश मंत्री एस जयशंकर ने गुरुवार को भूटान के प्रधानमंत्री त्शेरिंग तोगबे से मुलाकात की। इस दौरान नई दिल्ली की ओर से भूटान को 54 मेड इन इंडिया इलेक्ट्रिक वाहन सौंपे। बैठक के दौरान जयशंकर ने तोबगे को पीएम मोदी की शुभकामनाएं प्रेषित कीं और भूटान की तरक्की और खुशहाली को लेकर भारत की प्रतिबद्धता जाहिर की।

बैठक के बाद विदेश मंत्री ने एक्स पोस्ट में कहा, आज थिंपू में भूटान के पीएम शेरिंग तोबगे से मिलकर खुशी हुई। पीएम नरेंद्र मोदी की ओर से शुभकामनाएं दीं। दोस्ती और सहयोग के हमारे खास रिश्तों के लिए उनकी भावनाओं की मैं बहुत कद्र करता हूं। भूटान की तरक्की और खुशहाली के लिए भारत पूरी तरह प्रतिबद्ध है।

भूटान को मेड इन इंडिया 54 इलेक्ट्रिक वाहन सौंपते हुए विदेश मंत्री जयशंकर ने कहा कि भारत ई-मोबिलिटी और सस्टेनेबल ट्रांसपोर्ट की दिशा में भूटान की प्रगति में सहयोग कर रहा है। विदेश मंत्री ने कहा, ÷पीएम शेरिंग तोबगे को मेड इन इंडिया 54 इलेक्ट्रिक वाहन सौंपकर खुशी हुई। भारत ई-मोबिलिटी और सस्टेनेबल ट्रांसपोर्ट की दिशा में भूटान की प्रगति में सहयोग कर रहा है।

महाराष्ट्र ने वित्तीय दबाव से निपटने और रेवेन्यू बढ़ाने के लिए केलकर पैनल बनाया

मुंबई। महाराष्ट्र के मुख्यमंत्री देवेंद्र फडणवीस ने प्रदेश की वित्तीय स्थिति को मजबूत करने और इसके लंबे समय के विकास के रोडमैप को सपोर्ट करने के लिए महाराष्ट्र सस्टेनेबल पब्लिक फाइनेंस कमेटी बनाने की घोषणा की। जाने-माने अर्थशास्त्री और पूर्व केंद्रीय वित्त सचिव डॉ. विजय केलकर की अध्यक्षता में, इस हाई-लेवल पैनल का ऐलान बुधवार देर शाम किया गया।

अभिरुचि की अभिव्यक्ति हेतु आमंत्रण हेतु शुद्धिपत्र
गीगा पाइप सिस्टम्स इंडिया प्राइवेट लिमिटेड
(दिवाला और शोधन अक्षमता (कॉरपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप-विनियम(1) के अधीन)

यह शुद्धिपत्र दिनांक 10.09.2026 के प्रपत्र जी के संदर्भ में जारी किया जा रहा है, जो गीगा पाइप सिस्टम्स इंडिया प्राइवेट लिमिटेड (कंपनी पहचान संख्याः **U74999DL2020FTC368645,** पैनः **AA1CG4822F**) के मामले में प्रकाशित किया गया था, जो कॉर्पोरेट दिवाला समाधान प्रक्रिया से गुजर रही है, और निम्नलिखित समाचार पत्रों में प्रकाशित किया गया थाः

i. फाइनेंशियल एक्सप्रेस – अंग्रेजी, दिल्ली संस्करण, ii. जनसत्ता – हिंदी, दिल्ली संस्करण, iii. जयपुर महानगर टाइम्स – हिंदी, अलवर संस्करण, iv. इंडियन एक्सप्रेस – अंग्रेजी, जयपुर संस्करण, v. फ्री प्रेस जर्नल – अंग्रेजी, इंदौर संस्करण, vi. स्वदेश – हिंदी, सतना संस्करण

क्र.	विवरण	मूल ब्यौरा	संशोधित ब्यौरा
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	17-09-2026	27-09-2026
11.	संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	19-09-2026	29-09-2026
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	21-09-2026	01-10-2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	22-09-2026	02-10-2026
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	23-09-2026	03-10-2026
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	03-10-2026	13-10-2026

एसडी/–
मनोज कुमार आनंद
समाधान पेशेवर
गीगा पाइप सिस्टम्स इंडिया प्राइवेट लिमिटेड के मामले में
आईपी पंजीकरण संख्याः **IBBI/IPA-001/IP-P00084/2017-18/10180**
पंजीकृत पताः 2, सामुदायिक केंद्र, तीसरी मंजिल, (पीवीआर/मैकडोनाल्ड के पास), नारायणा, नई दिल्ली–110028
ई–मेल आईडीः **gigacirp2025@gmail.com**

दिनांकः 18.09.2026
स्थानः नई दिल्ली

रामनगरी में इस बार भव्य दीपोत्सव की तैयारी तेज

28 लाख दीये जलाकर विश्व रिकॉर्ड बनाने का रखा लक्ष्य

■ आयोजन के मुख्य कार्यक्रम 5 से 7 नवंबर तक चलेंगे

स्वदेश समाचार ■ अयोध्या

रामनगरी अयोध्या में दीपोत्सव 2026 की तैयारियां शुरू हो गई हैं। इस साल दीपोत्सव 7 नवंबर को मनाया जाएगा, लेकिन उससे पहले ही प्रशासन ने तैयारियों को तेज कर दिया है। इस बार आयोजन को और भव्य बनाने की योजना है और मुख्य कार्यक्रम 5 से 7 नवंबर तक चलेंगे।

दीपोत्सव की तैयारियों को लेकर अयोध्या तीर्थ विकास परिषद के मुख्य कार्यकारी अधिकारी जयेंद्र कुमार ने जानकारी दी। उन्होंने बताया कि दीपोत्सव 7 नवंबर को पूरे अयोध्या में मनाया जाएगा, इसके मद्देनजर तेल, बाती और जो भी जरूरी चीजें हैं उसका टेंडर अभी श्री अयोध्या जी तीर्थ विकास परिषद द्वारा निकाला जा रहा है।

उन्होंने कहा कि महापौर और जनप्रतिनिधियों के साथ इस बारे में चर्चा हो चुकी है। मंडलायुक्त और जिलाधिकारी स्तर पर भी बैठकें की जा चुकी हैं। नगर निगम अयोध्या और श्री अयोध्या तीर्थ विकास परिषद को जो दायित्व दिए गए हैं, चाहे साफ-सफाई का हो, लाइटिंग का हो या सुंदरता बढ़ाने का, वह सब कार्य जारी हैं। नगर निगम द्वारा घाटों की साफ-सफाई, लाइटिंग और सौंदर्यीकरण के कार्य तेजी से किए जा रहे हैं। प्रशासन का प्रयास है कि इस बार दीपोत्सव पिछले वर्षों की तुलना में अधिक भव्य और व्यवस्थित हो।

दो किलोमीटर तक दीपोत्सव के विस्तार की तैयारी

बता दें कि इस बार दीपोत्सव का विस्तार करीब दो किलोमीटर तक करने की तैयारी है। मुख्य आयोजन राम की पैड़ी पर होगा, जहां करीब 28 लाख दीये जलाकर विश्व रिकॉर्ड बनाने का लक्ष्य रखा गया है। आयोजन को लक्ष्मण घाट से चौधरी चरण सिंह घाट तक विस्तार देने की तैयारी है। राम की पैड़ी परिसर में घाटों पर नई सीढ़ियां भी बनाई जा रही हैं ताकि श्रद्धालुओं और पर्यटकों को बेहतर सुविधा मिल सके। दीपोत्सव के दौरान राम की पैड़ी पर लाखों दीयों की रोशनी से पूरा घाट जगमगाएगा, जो हर साल की तरह इस बार भी विश्व रिकॉर्ड बनाने पर जोर होगा।

कार्यालय मुख्य अभियंता, लोक निर्माण विभाग, सेतु निर्माण परिक्षेत्र भोपाल (म.प्र.)
निविदा सूचना

निविदा सूचना क्रमांक 10/मु.अ.(सेतु परिक्षेत्र)/वर्ष 2026-27 — भोपाल, दिनांकः 15/09/2026

मध्यप्रदेश लो.निव. द्वारा निम्नलिखित कार्य हेतु निविदा आमंत्रित की जाती है।

क्र.	टेण्डर क्रमांक	जिला	कार्य का प्रकार	कार्य का नाम	आमंत्रण क्रं.	कार्य की अनु. राशि (रु. लाख में)	ई.ए.डी राशि एव टेण्डर फीस तथा निविदा से संबंधित सम्पूर्ण दस्तावेज जमा करने हेतु।
1	2026_PWDRB_536288_1	अनूपपुर	पुल कार्य	अनूपपुर जिले में बेलडोंगरी से उर्फीखुर्द रोड पर जोहिला नदी पर पहुँच मार्ग सहित उच्चस्तरीय पुल निर्माण कार्य।	प्रथम	534.17	केवल ऑन लाईन
				कुल योग		534.17	

निविदा प्रपत्र वेबसाइट www.mptenders.gov.in पर ऑनलाइन भुगतान करने के उपरान्त क्रय किया जा सकेगा निविदा प्रपत्र क्रय करने की अंतिम तिथि 21/10/2026 (17:30) बजे निर्धारित है। विस्तृत एन.आई.टी. एवं अन्य जानकारी उपरोक्त वेबसाइट में देखी जा सकती है। निविदा में होने वाले समस्त संशोधनों का प्रकाशन केवल उपरोक्त वेबसाइट पर किया जायेगा। पृथक से समाचार पत्रों में प्रकाशन नहीं किया जायेगा।

मुख्य अभियंता
लो.नि.वि. सेतु निर्माण परिक्षेत्र
भोपाल

G.18697/26